

**MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS**  
**(Department of Personnel and Training)**

**NOTIFICATION**

New Delhi, the 8th September, 2016

**G.S.R. 870(E).**—In exercise of the powers conferred by sub-section (1) of section 3 of the All India Services Act, 1951 (61 of 1951) and in supersession of the Indian Administrative Service (Pay) Rules, 2007, except as respects things done or omitted to be done before such supersession, the Central Government after consultation with the Governments of the States concerned, hereby makes the following rules, namely:—

**1. Short title and commencement.**—(1) These rules may be called the Indian Administrative Service (Pay) Rules, 2016.

(2) They shall be deemed to have come to force on the 1<sup>st</sup> day of January, 2016.

**2. Definitions.**—In these rules, unless the context otherwise requires:—

(i) “basic pay” in the revised pay structure means the pay drawn in the specified Level in the Pay Matrix;

(ii) “benchmark score” shall mean the minimum numerical weighted mean score arrived at for overall grading above which an officer shall be regarded as fit for promotion or empanelment, as the case may be, to the next higher grade;

(iii) “cadre” and “cadre posts” shall have the meanings respectively assigned to them in the Indian Administrative Service (Cadre) Rules, 1954;

(iv) “departmental examination” means such examination as may be prescribed by the State Government from time to time for members of the Service allotted to the cadre of the State or posted to that State for training;

(v) “direct recruit” means a person appointed to the Indian Administrative Service in accordance with rule 7 of the Indian Administrative Service (Recruitment) Rules, 1954;

(vi) “existing basic pay” means the pay drawn in the existing Pay Band and Grade Pay or pay in the existing scale;

(vii) “existing emoluments” means the sum of (i) existing basic pay and (ii) existing dearness allowance at index average as on the 1<sup>st</sup> day of January, 2016;

(viii) “existing Pay Band and Grade Pay” in relation to a member of Service means the pay in the Pay Band and the Grade Pay applicable to the post held by a member of Service as on the date immediately before the notification of these rules whether in a substantive capacity or in officiating capacity;

(ix) “existing pay structure” in relation to a member of service means the present system of Pay Band and Grade Pay of the Pay Scale applicable to the post held by a member of Service as on the date immediately before the coming into force of these rules whether in a substantive or officiating capacity;

(x) “Existing scale” in relation to a member of Service means the pay scale applicable to the post held by the member of Service as on the date immediately before the publication of these rules in the Higher Administrative Grade, Apex Scale and that applicable to Cabinet Secretary whether in a substantive or officiating capacity;

(xi) “Level in the Pay Matrix” shall mean the Level corresponding to the existing Pay Band and Grade Pay or scale specified in the Pay Matrix in Schedule III;

(xii) “Lien” means the title of a member of the Service to hold on regular basis, either immediately or on the termination of a period or periods of absence, a post, including a tenure post, to which he has been appointed on regular basis and on which he is not on probation;

(xiii) “Member of the Service” means a member of the Indian Administrative Service;

(xiv) “Non-State Civil Service” shall have the meaning as assigned to it in sub-rule (2) of rule 8 of the Indian Administrative Service (Recruitment) Rules, 1954;

(xv) “Officer appointed by selection” means an officer appointed to the Indian Administrative Service in accordance with sub-rule (2) of rule 8 of the Indian Administrative Service (Recruitment) Rules, 1954;

(xvi) ‘Officiation’ means an officer performing the duties of a post on which another member of the Service holds a lien and it includes an officer appointed by the Government in officiating capacity in a vacant post in which no other member of the Service holds the lien;

(xvii) “Pay in the Level” means pay drawn in the appropriate Cell of the Level as specified in the Pay Matrix;

(xviii) "Pay Matrix" means the Matrix specified in the Schedule III with Levels of pay arranged in vertical cells as assigned to corresponding existing Pay Band and Grade Pay or scale;

(xix) "Personal pay" means additional pay granted to a member of the Service –

(a) to save him from a loss in his substantive pay in respect of a permanent post other than a tenure post due to a revision of pay or due to any reduction of such substantive pay otherwise than as a disciplinary measure; or

(b) in exceptional circumstances, on other personal considerations;

(xx) "promoted officer" means an officer appointed to the Indian Administrative Service by promotion from a State Civil Service in accordance with sub-rule (1) of rule 8 of the Indian Administrative Service (Recruitment) Rules, 1954;

(xxi) "promotion" means appointment of a member of the Service to the next higher grade over the one in which he is serving at the relevant time;

(xxii) "revised pay structure" in relation to any post specified in Schedule II means the Pay Matrix and the Levels specified therein corresponding to the existing Pay Band and Grade Pay or scale of the post unless a different revised Level is notified separately for that post;

(xxiii) "revised emoluments" means the pay in the Level of a pay of a member of the Service in the revised pay structure or the basic pay in the Apex scale and the Cabinet Secretary's scale;

(xxiv) "Schedule" means the Schedule appended to these rules;

(xxv) "Service" means the Indian Administrative Service;

(xxvi) "State" means a State specified in the First Schedule to the Constitution and includes an Union territory;

(xxvii) "State Cadre" and "Joint Cadre" have the meanings respectively assigned to them in the Indian Administrative Service (Cadre) Rules, 1954;

(xxviii) "State Civil Service" shall have the meaning assigned to it in the Indian Administrative Service (Recruitment) Rules, 1954; and

(xxix) "State Government concerned" in relation to a Joint Cadre means the Joint Cadre Authority.

**Note 1.**—The benchmark score shall be notified by the State Government for promotion within the cadre and by the Central Government for the purpose of empanelment and any revision of benchmarks by the Government shall have prospective effect;

**Note 2.**—The junior-most person(s) in the grade will, however, be liable to be reverted to the lower grade if the number of members of the Service entitled to hold the regular posts is more than the number of posts available in that grade.

**3. Levels in the Pay Matrix and appointment in these Levels.**— (1) Pay Matrix- The Level of pay in the Pay Matrix admissible to a member of Service which shall be deemed to have come into force from the 1<sup>st</sup> day of January, 2016 shall be as follows:-

**(A) Junior Scale-**

**Level 10 in the Pay Matrix**

**(B) Senior Scales-**

(i) **Senior Time Scale- Level 11** in the Pay Matrix

(Two additional increments shall be granted at the time of pay fixation on promotion)

(ii) **Junior Administrative Grade: Level 12** in the Pay Matrix

(Two additional increments shall be granted at the time of pay fixation on promotion)

(iii) **Selection Grade: Level 13** in the Pay Matrix

(Two additional increments shall be granted at the time of pay fixation on promotion)

**(C) Super Time Scale: Level 14** in the Pay Matrix

**(D) Above Super Time Scale:**

- (i) HAG Scale: **Level 15** in the Pay Matrix
- (ii) Apex Scale: **Level 17** in the Pay Matrix/-
- (iii) Cabinet Secretary Grade (for the post of Cabinet Secretary in the Government of India) : **Level 18** in the Pay Matrix

**Note 1.**—Appointment of a member of the Service to the Time Scale and above shall be regulated as per the provisions in the Guidelines regarding promotion to various grades in the Indian Administrative Service and any member of the Service shall become eligible for being appointed to the senior time scale on his completion of four years of service, subject to the provisions of sub-rule (2) of rule 6A of the Indian Administrative Service (Recruitment) Rules, 1954 and to the Junior Administrative Grade on completion of nine years of service, to the Selection Grade on completion of thirteen years of service and to the Super Time Scale on completion of sixteen years of service.

**Note 2.**—The four years, nine years, thirteen years and sixteen year of service in this rule shall be calculated from the year of allotment assigned to him under rule 3 of the Indian Administrative Service (Regulation of Seniority) Rules, 1987.

**Note 3.**—The extraordinary leave taken otherwise than on medical certificate or for any cause beyond the control of the member of the Service or for pursuing higher studies for which study leave under the All India Services (Study Leave) Regulations, 1960 is admissible shall be excluded for the purpose of calculating the eligibility period of Service required for appointment in these grades.

*Explanation 1.* - The option to retain the existing pay structure under the provisos to this rule shall be admissible only in respect of one existing Pay Band and Grade Pay or scale.

*Explanation 2.* - The aforesaid option shall not be admissible to any person appointed to the Service on or after the 1st day of January, 2016 and he shall be allowed pay only in the revised pay structure.

*Explanation 3.* - Where a member of the Service exercises an option under the provisos to this rule to retain the existing scale in respect of a post held by him in an officiating-capacity on a regular basis for the purpose of regulation of pay in that structure, his substantive pay shall be the substantive pay which he would have drawn had he retained the existing pay structure in the permanent post on which he holds lien or would have held a lien had his lien not been suspended or the pay of the officiating post which has acquired the character of substantive pay in accordance with any order for the time being in force whichever is higher.

(2)(i) Appointment to the Selection Grade and to posts carrying pay above Selection Grade in the Indian Administrative Service shall be made by selection on merit, as per criteria that may be prescribed by the Central Government, with due regard to seniority.

(ii) Appointment of a member of the Service in the Level of Selection Grade and above shall be subject to availability of vacancies in these grades and for this purpose, it shall be mandatory upon the State Cadres or the Joint Cadre Authorities, as the case may be, to seek prior concurrence of the Central Government on the number of available vacancies in each grade and any appointments made without obtaining the prior concurrence of Government of India shall be liable for cancellation.

(iii) The Central Government shall accord such concurrence within a period of thirty days from the date of receipt of such references and if the Central Government does not accord concurrence within a period of said thirty days, the concurrence on availability of vacancies shall be deemed to have been accorded and the position emanating as referred to this clause shall be placed before the Screening Committee at the time it meets to consider promotion in these grades:

Provided that a member of the service shall be appointed to the Junior Administrative Grade only after he has completed phase III mandatory Mid Career Training Programme with effect from the date on which he would have been eligible for appointment in the Junior Administrative Grade if not for completion of the mandatory Mid Career Training Programme:

Provided further that a member of the Service shall be appointed to the Super Time Scale only after he has completed phase IV mandatory Mid Career Training as prescribed with effect from the date on which he would have been eligible for appointment in the Super Time Scale if not for completion of the mandatory Mid Career Training Programme:

Provided also that a member of Service, who has less than three years of service after the year in which he has been slotted to undergo Phase III, Phase IV or Phase V of Mid-Career Training, would not be sent for mandatory mid-career training programme.

**4. Fixation of pay in the revised pay structure.** - The initial pay of a member of the Service who opts or deemed to have opted in accordance with these rules, to be governed by the revised pay structure on and from the 1st day of

January, 2016 or from a later date, which shall be re-fixed as from that date separately in respect of his substantive pay in the permanent post on which he holds a lien or would have held a lien if it had not been suspended, and in respect of his pay in the officiating post held by him, in the following manner, namely:-

(A) In the cases of all members of the Service,-

- (i) the pay in the applicable Level in the **Pay Matrix** shall be the pay obtained by multiplying the existing basic pay by a **factor of 2.57**, rounded off to the nearest rupee and the figure so arrived at will be located in that Level in the Pay Matrix and if such an identical figure corresponds to any Cell in the applicable Level of the Pay Matrix, the same shall be the pay, and if no such Cell is available in the applicable Level, the pay shall be fixed at the immediate next higher Cell in that applicable Level of the Pay Matrix;
- (ii) if the minimum pay or the first Cell in the applicable Level is more than the amount arrived at as per (i) above, the pay shall be fixed at the minimum pay or the first Cell of that applicable Level.

Provided that-

- (a) where, in the fixation of pay, the pay of members of the Service drawing pay at two or more stages in pre-revised Pay Band and Grade Pay or scale, as the case may be, get fixed at same Cell in the applicable Level the Pay Matrix, one additional increment shall be given for every two stages bunched and the pay of member of Service drawing higher pay in pre-revised structure shall be fixed at the next vertical Cell in the applicable Level.
  - (b) For this purpose, pay drawn by two members of the Service in a given pay Band and Grade Pay or scale where the higher pay is at least 3 % more than the lower pay shall constitute two stages. Officers drawing pay where the difference is less than 3% shall not be entitled for this benefit. (Illustration before Schedule-I)
  - (c) if by stepping up of the pay as above, the pay of a member of Service gets fixed at a stage in the revised pay structure which is higher than the stage in the revised pay structure at which the pay of a member of the Service who was drawing pay at the next higher stage or stages in the same existing pay structure is fixed, the pay of the latter shall also be stepped up to the extent by which it falls short of that of the former.
- (B) In the case of a member of the Service, who was on the 1st day of January, 2016 on deputation out of India or on leave or on foreign service, or who would have on that date officiated in one or more lower posts but for his officiating in a higher post, the "existing pay structure" includes the pay in the pay band and grade pay applicable to the post to which he would have held but for his being on deputation out of India or on leave or on foreign service or, as the case may be, but for his officiating in a higher post.
- (C) In the case of members of the Service who are in receipt of special pay or allowance in addition to pay in the existing pay structure which has been recommended for replacement by a pay in the applicable Level of the Pay Matrix without any special pay or allowance, pay shall be fixed in the revised pay structure in accordance with the provisions of clause (A) above.
- (D) In the case of members of the Service who are in receipt of special pay component with any other nomenclature in addition to pay in the existing pay structure, such as personal pay for promoting small family norms, Central (Deputation on Tenure) Allowance, etc., and in whose case the same has been replaced in the revised pay structure with corresponding allowance or pay at the same rate or at a different rate, the pay in the revised pay structure shall be fixed in accordance with the provisions of clause (A) above and in such cases, the allowance at the new rate as recommended shall be drawn in addition to pay in the revised pay structure from the date specified in the individual notifications related to these allowances.

**Note 1.** - A member of the Service under suspension, shall continue to draw subsistence allowance based on existing pay structure and his pay in the revised pay structure shall be subject to the final order on the pending disciplinary proceedings.

**Note 2.** - Where the 'existing emoluments' exceed the revised emoluments in the case of any member of Service, the difference shall be allowed as personal pay to be absorbed in future increases in pay.

**Note 3.** - Where in the fixation of pay under sub-rule (1) of rule 3, the pay of a member of the Service, who, in the existing pay structure was drawing immediately before the 1st day of January, 2016 more pay than another member of the Service junior to him in the same cadre, gets fixed in the revised pay structure at a stage lower than that of such junior, his pay shall be stepped up to the same stage in the revised pay structure as that of the junior.

**Note 4.** - Where a member of the Service is in receipt of personal pay immediately before the date of notification of these rules, which together with his existing emoluments exceeds the revised emoluments, then, the difference representing such excess shall be allowed to such member of the Service as personal pay to be absorbed in future increases in pay.

**Note 5.** - In the case of members of the Service who are in receipt of personal pay for passing Hindi Pragma and such other examinations under the "Hindi Teaching Scheme" prior to the 1<sup>st</sup> day of January, 2016, while the personal pay shall not be taken into account for the purposes of fixation of initial pay in the revised pay structure, they would continue to draw personal pay after fixation of their pay in the revised pay structure on and from the 1<sup>st</sup> day of January, 2016 or subsequently for the period for which they would have drawn it but for the fixation of their pay in the revised pay structure and the quantum of such personal pay would be paid at the appropriate rate of increment in the revised pay structure from the date of fixation of pay for the period for which the officer would have continued to draw it.

**Note 6.** - In case where a senior member of Service promoted to a higher post before the 1<sup>st</sup> day of January, 2016 draws less pay in the revised pay structure than his junior who is promoted to the higher post on or after the 1<sup>st</sup> day of January, 2016, the pay in the pay band of the senior member of Service in the revised pay Structure shall be stepped up to an amount equal to the pay in the pay band as fixed for his junior in that higher post; and the said stepping up should be done with effect from the date of promotion of the junior member of Service subject to the fulfillment of the following conditions, namely:—

- (a) both the junior and the senior members of Service should belong to the same cadre and the posts in which they have been promoted should be identical in the same cadre;
- (b) the existing pay structure and the revised pay structure of the lower and higher posts in which they are entitled to draw pay should be identical;
- (c) the senior member of Service at the time of promotion should have been drawing equal or more pay than the junior;
- (d) the anomaly should be directly as a result of the application of the provisions of this Note;
- (e) if even in the lower post, the junior officer was drawing more pay in the existing Pay Structure than the senior by virtue of any advance increments granted to him, the provisions of this Note need not be invoked to step up the pay of the senior member of the Service.

**Note 7.**- The order relating to re-fixation of the pay of the senior member of the Service in accordance with the above provisions shall be issued under the relevant rules and the senior member of the Service shall be entitled to the next increment on completion of his required qualifying service with effect from the date of re-fixation of pay.

- (e) Fixation of pay in the revised Pay Structure subsequent to the 1<sup>st</sup> day of January, 2016 - Where a member of Service continues to draw his pay in the existing pay structure and opts for revised pay structure from a date later than the 1<sup>st</sup> day of January, 2016, his pay from the later date in the revised pay structure shall be fixed under these rules and for this purpose his pay in the existing pay structure shall be the same as of existing emoluments as calculated in accordance with clauses - (a), (c) or (d), as the case may be, subject to the condition that the basic pay on the later date and where the member of the Service is in receipt of special allowance, his pay shall be fixed after deducting from those emoluments an amount equal to the special allowance at the revised rates appropriate to the emoluments so calculated'.

**5. Fixation of initial pay.**— (1) The initial pay of a direct recruit shall be fixed at the minimum pay or the first Cell in the Level 10 of Pay Matrix:

Provided that, if a direct recruit holds a lien, or would hold the lien, had his lien not been suspended on permanent post, under the rules applicable to him prior to his appointment to the Indian Administrative Service, his initial pay shall be regulated in following manner, namely:-

- (a) he shall, during the period of probation, draw the pay of the permanent post, if it is more than the minimum of the Junior Scale and on confirmation in the Indian Administrative Service;
- (b) if he was holding a Group A post before appointment to the Indian Administrative Service, his pay shall be fixed at the same stage as the pay in the Group A post in the Level 10 of the Pay Matrix; and
- (c) if he was holding a post lower than a Group A post, his pay in the Level 10 of the Pay Matrix shall be fixed as the pay arrived at by increasing his pay in respect of the lower post by one increment as specified in the vertical Cells of the applicable Level in the Pay Matrix admissible for such lower post, and if his pay in the pay Matrix after adding one increment is less than the minimum of the first

Cell in the Level 10 of the Pay Matrix, then, his pay in the shall be fixed at the minimum of the Level 10 of the Pay Matrix;

- (d) he shall however, cease to earn any increments in the Junior Scale, until, having regard to his length of service, he becomes entitled to a higher pay:
- (2) The pay in case of promotion of a member of Service, in the Junior Scale to a post in the Senior Time Scale, in the revised pay structure shall be made in the following manner:—

One increment shall be given in the Level 10 of the Pay Matrix from which the Member of service is promoted and he shall be placed at a Cell equal to the figure so arrived at in the Level 11 of the Pay Matrix corresponding to the Senior Time Scale of the post to which promoted and if no such Cell is available in the Level to which promoted, he shall be placed at the next higher Cell in that Level and Thereafter two additional increments shall be granted to the Basic Pay in the Level to which the Member of Service has been promoted by incrementally moving down two cells in the new Level to which he has been promoted.

- (3) The initial pay of a State Civil Service officer, on his appointment to the Service or on appointment in a cadre post in an officiating capacity in accordance with rule 9 of the Indian Administrative Service (Cadre) Rules, 1954, as the case may be, shall be fixed as per the principles laid down in Schedule I annexed to this rule and the pay and incremental benefits shall accrue to him under the other relevant provisions.

- (4) The initial pay of an officer appointed by selection to the Service or on appointment to a cadre post in an officiating capacity, in accordance with rule 9 of the Indian Administrative Service (Cadre) Rules, 1954, as the case may be, shall be fixed by the Central Government in consultation with the State Government concerned, in the manner specified in Schedule I. Further pay and incremental benefits shall accrue to him under the other relevant provisions.

- (5) The pay of a member of the Service in the Senior Time Scale shall, on promotion to the Junior Administrative Grade, be fixed in Level 12 of the Pay Matrix in the same manner as in the case of promotion from Junior Time Scale to Senior Time Scale by adding one increment in the Level 11 of the Pay Matrix from which the Member of service is promoted, he shall be placed at a Cell equal to the figure so arrived at in the Level of the post to which promoted and if no such Cell is available in the Level to which he is promoted then he shall be placed at the next higher Cell in that Level and thereafter two additional increments shall be granted to the Basic Pay in the Level to which the Member of Service has been promoted by incrementally moving down two cells in the new Level to which he has been promoted.

- (6) The pay of a member of the Service in the Junior Administrative Grade shall, on promotion in the Selection Grade, be fixed at Level 13 of the Pay Matrix by adding one increment in the Level 12 of the Pay Matrix from which the Member of service is promoted, he shall be placed at a Cell equal to the figure so arrived at in the Level of the post to which he is promoted and if no such Cell is available in the Level to which he is promoted, then he shall be placed at the next higher Cell in that Level and thereafter two additional increments shall be granted to the Basic Pay in the Level to which the Member of Service has been promoted by incrementally moving down two cells in the new Level to which he has been promoted.

- (7) The pay of a member of the Service in the Selection Grade, on promotion to the Super Time Scale, shall be fixed at Level 14 of the Pay Matrix by granting one increment in the Level 13 of the Pay Matrix from which the member of service is promoted and the figure so arrived at will be located in the Level of the post to which promoted and if such an identical figure corresponds to any Cell in the applicable Level of the Pay Matrix, the same shall be the pay, and if no such Cell is available in the applicable Level, the pay shall be fixed at the immediate next higher Cell in that applicable Level of the Pay Matrix.

- (8) The pay of a member of the Service in the Super Time Scale, on promotion to the Higher Administrative Grade shall be fixed at Level 15 of the Pay Matrix by granting one increment in the Level from which the member of service is promoted and the figure so arrived at will be located in the Level of the post to which promoted and if such an identical figure corresponds to any Cell in the applicable Level of the Pay Matrix, the same shall be the pay, and if no such Cell is available in the applicable Level, the pay shall be fixed at the immediate next higher Cell subjected to a minimum of Rs.182200/- and the pay in the Higher Administrative Grade shall not exceed Rs.224100/-, the maximum of the Level.

- (9) On promotion from one grade to another in the Service, a member of the Service shall have an option to get his pay fixed in the Level of the higher post either from the date of his promotion or from the date on which he subsequently earns an increment in the lower scale in the manner provided in the relevant sub-rule above; in the latter case, on the date of promotion, pay in the Level of Pay Matrix shall be fixed as the same in the lower post, with further re-fixation to be done in the manner provided in relevant sub-rules with effect from the 1<sup>st</sup> day of January or the 1<sup>st</sup> day of July, the date of accrual of the next increment in the lower scale.

**6. Exercise of option.—**

- (1) The option shall be exercised in writing in the form (Form of Option) appended to these rules so as to reach the authority mentioned in sub-rule (2) within three months of the date of notification of these rules or where any revision in the existing pay structure is made by any order subsequent to the date of notification of these rules, within three months of the date of such order:

Provided that.-

- (i) in the case of a Member of Service who is, on the date of such notification or, as the case may be, date of such order, out of India on leave or deputation or foreign service or active service, the said option shall be exercised in writing so as to reach the said authority within three months of the date of his taking charge of his post in India; and
- (ii) where a Member of Service is under suspension on the 1st day of January, 2016, the option may be exercised within three months of the date of his return to his duty if that date is later than the date prescribed in this sub-rule.

Provided that any member of Service may opt to continue to draw pay in the existing pay structure until the date on which he earns his next or any subsequent increment in the existing pay structure or until he vacates his post or ceases to draw pay in that pay structure:

Provided further that in cases where a member of the Service has been placed in a higher pay scale between the 1<sup>st</sup> January, 2016 and the date of notification of these rules on account of promotion or upgradation, the member of Service may opt to switch over to the revised pay structure from the date of such promotion or upgradation, as the case may be.

- (2) The option shall be intimated by the Member of Service to the Controlling authority along with an undertaking in the form appended to these rules.

- (3) If the intimation regarding option is not received by the authority within the time specified in sub-rule(1), the member of service shall be deemed to have elected to be governed by the revised pay structure with effect from the 1st day of January, 2016-

- (4) The option once exercised shall be final.

**Note 1.** — The members of service whose services were terminated on or after the 1st January, 2016 and who could not exercise the option within the prescribed time limit, on account of discharge on the expiry of the sanctioned posts, resignation, dismissal or discharge on disciplinary grounds, shall be entitled to exercise option under sub-rule (1).

**Note 2.** — The members of service who have died on or after the 1st day of January, 2016 and could not exercise the option within prescribed time limit are deemed to have opted for the revised pay structure on and from the 1st day of January, 2016 or such later date as is most beneficial to their dependents if the revised pay structure is more favorable and in such cases, necessary action for payment of arrears shall be taken by the Head of Office.

**Note 3.—** The member of service who were on earned leave or any other leave on the 1st day of January, 2016 which entitled them to leave salary shall be entitled to exercise option under sub-rule (1).

**7. Pay protection to officers on Central deputation.—**

If the pay of the officers posted on deputation to the Central Government under Central Staffing Scheme, after fixation of their pay in the revised pay structure, either under these rules or as per the instructions regulating such fixation of pay on the post to which they are appointed on deputation, happens to be lower than the pay they would have been entitled to, had they been in their parent cadre and would have drawn that pay but for the Central deputation, such difference in the pay shall be protected in the form of Personal Pay with effect from the date of notification of Government Resolution in this regard, i.e. 25<sup>th</sup> July, 2016.

Further, if the member of Service is promoted in the cadre while on central deputation under Central Staffing Scheme, the difference in the pay that the officer would have drawn had he been in the parent cadre and the amount of pay on his deputation to Centre shall be protected in the form of personal pay with effect from the date of issue of Government Resolution.

**8. Regulation of increments.** — (1) (a) The increment in Pay Matrix shall be as specified in the vertical Cells of applicable Level in the Pay Matrix.

(b) There shall be two dates for grant of increment namely, 1<sup>st</sup> January or 1<sup>st</sup> July of every year, instead of existing date of 1<sup>st</sup> July:

Provided that a member of Service shall be entitled to only one annual increment either on 1<sup>st</sup> January, 2016 or 1<sup>st</sup> July, 2016 depending on the date of his appointment, promotion or grant of financial upgradation.

Provided further that in case of members of Service who had been drawing maximum of the applicable Pay Band and Grade Pay or scale, as the case may be, for more than two years as on 01.01.2016, one increment in the applicable Level in the Pay Matrix shall be granted on 01.01.2016 for every two completed years of stagnation at the maximum of the said Pay Band and Grade Pay or scale. Grant of additional increment (s) shall be subject to condition that the pay arrived at after grant of such increment does not exceed the maximum of the applicable Level in the Pay Matrix. (Illustration before Schedule-I)

(c) The increment in respect of a member of Service appointed or promoted or granted financial upgradation during the period between the 2<sup>nd</sup> day of January and 1<sup>st</sup> day of July (both inclusive) shall be granted on 1<sup>st</sup> day of January and the increment in respect of an employee appointed or promoted or granted financial upgradation during the period between the 2<sup>nd</sup> day of July and 1<sup>st</sup> day of January (both inclusive) shall be granted on 1<sup>st</sup> day of July.

(2) All leave, except extraordinary leave taken otherwise than on medical certificate shall count for increment in the applicable level of pay matrix of a post held by member of Service at the time he proceeded on leave:

Provided that the State Government concerned is satisfied that the extraordinary leave was taken for any cause beyond the control of the member of the Service or for pursuing higher Scientific or Technical studies in public interest for which Study Leave under the All India Service (Study Leave) Regulations, 1960 is admissible, such extra-ordinary leave be counted for increment under this sub-rule.

(3) The period of deputation out of India shall also be so counted and the counting of those said period for increments shall be subject to the condition that the member of the Service would have continued to hold that post but for his proceeding on such leave or deputation out of India:

Provided that where the leave is not counted for increment under this rule, it shall have the effect of postponing the next increment to the extent of the period involved.

(4) The increments admissible to a member of the Service in a Level in the Pay Matrix as specified in sub-rule (1) of rule 3 shall be regulated with reference to the length of his service including broken period of service rendered in that Level in the previous service, if any, shall also count for increment, if it is –

(i) service in a cadre post; or

(ii) service in a permanent or temporary post (including a post in a body incorporated or not, which is wholly or substantially owned or controlled by the Government) in the said Level or in a higher Level;

Provided that the service in a post outside the cadre, including service in a post under the Central Government, shall count for increment on reversion to the cadre, subject to the following conditions, namely:-

- (a) the member of the Service should have been approved by the Government of the State on the cadre of which he is borne, for appointment to posts in the said scale;
- (b) all his seniors in the cadre, except those regarded as unfit for such appointment, were serving in posts carrying pay in the said Level in which the benefit is to be allowed or in higher posts, and at least one junior was holding a cadre post, or an ex-cadre post within the permissible State Deputation Reserve or the over-utilised State Deputation Reserve permitted by the Central Government, under the Government of the State on the cadre of which he is borne, carrying pay in the said Level; and
- (c) the service shall count from the date on which his junior is so promoted and the benefit shall be limited to the period during which he would have held a post under the Government of the State on the cadre on which he is borne.

(5) A member of the Service, while holding post outside the cadre, including a post under the Central Government, may be granted proforma promotion to a post in the Level above the Level specified in rule 3 by the Government of the State on the cadre to which he is borne.

(6) In case of a member of the Service being cleared for proforma promotion in the Super Time Scale and the Above Super Time Scale, the period of service covered by the proforma promotion shall, on his subsequent reversion to the cadre and appointment to a post in the said Level, count towards the initial fixation of pay and increments subject to the following conditions, namely:-

- (i) the member of the Service concerned should have been approved by the State Government for appointment to the said Level during the relevant period;

- (ii) all his seniors (excluding those considered unfit) should have started drawing pay in that Level on or before the date from which the proforma promotion is granted to him;
- (iii) the junior next below the officer (or, if that officer has been passed over for the reason of inefficiency or unsuitability or because he is on leave or serving outside the ordinary line or forgoes promotion on his own volition to that grade, the officer next junior to him not so passed over) should also have started drawing pay in that Level from that date and his appointment thereto not being fortuitous; and
- (iv) the benefit should be allowed on 'one for one' basis.

(7) When a member of the Service holds an ex-cadre post in a time scale of pay identical with the time scale of pay of an ex-cadre post held by him on an earlier occasion, his initial pay in the latter ex-cadre post shall not be less than the pay which he drew on the previous occasion and he shall count the period during which he drew that pay on such last and on any previous occasion for increment in the stage of the scale equivalent to that pay and the service so rendered shall, on his reversion to the cadre, count towards initial fixation of pay to the extent and subject to the conditions stipulated in sub-rule (4).

(8) Where a member of the Service is on leave other than the study leave granted under the All India Service (Study Leave) Regulations, 1960, on the date on which an increment becomes due, he shall get the benefit of the same, if otherwise admissible under the rules, from the date he resumes duty but it does not postpone his normal date of increment in future.

(9) A member of the service who has completed 28 years of service shall be eligible for drawing increment, with retrospective effect, after he has completed the Phase V of the mandatory Mid Career Training programme.

**9. Withholding of increments.**—The State Government may withhold, for such time as it may direct, an increment due to any direct recruit or to any non-State Civil Service officer appointed to the Indian Administrative Service, who fails to pass the departmental examination or examinations within such time as the State Government may by general or special order, prescribe, but the withholding of such increments shall have no cumulative effect.

**10. Grant of advance increments.—**

Notwithstanding anything contained in rule 13 of the Indian Administrative Service (Probation) Rules, 1954, the State Government shall sanction the second and third increments due to a direct recruit with effect from the prescribed date of increment after he passes the prescribed departmental examination or examinations irrespective of the length of service, after which he shall be entitled to draw pay at the rate corresponding to his position in the Level in the Pay Matrix:

Provided that the third increment under this rule shall be granted retrospectively from the prescribed date of increment after passing the prescribed departmental examination, or the last of the prescribed departmental examinations, as the case may be, on the successful completion of the probation and confirmation:

Provided further that a direct recruit who has been exempted from appearing for the whole or any part of the departmental examination or examinations, as the case may be, for the reason that he had already passed such examination or examinations or part thereof before he became a member of the Service, shall, for the purpose of this rule, be deemed to have passed the departmental examination or examinations or part thereof, as the case may be, after the date of the earliest such examination or examinations or part thereof, in which he would have appeared, but for the exemption, after he became a member of the Service.

**11. Pay of officers holding posts included in Schedule II.—**

Any member of the Service appointed to hold a post specified in Schedule II shall, for so long as he holds that post, be entitled to draw the pay indicated for that post in the said Schedule plus Special Allowance or Central (Deputation on Tenure) Allowance, wherever admissible:

Provided that such pay shall not at any time be less than the pay admissible under rules 5,8 of these rules.

**12. Pay of members of the Service appointed to posts not included in Schedule II.**

(1) No member of the Service shall be appointed to a post other than a post specified in Schedule II, unless the State Government concerned in respect of posts under its control, or the Central Government in respect of posts under its control, as the case may be, make a declaration that the said post is equivalent in status and responsibility to a post specified in the said Schedule II.

(2) The pay of a member of the Service on appointment to a post other than a post specified in Schedule II shall be the same as he would have been entitled to, had he been appointed to the post to which the said post is declared equivalent.

(3) For the purpose of this rule, post other than a post specified in Schedule II includes a post under a body (incorporated or not, which is wholly or substantially owned or controlled by the Government).

(4) Notwithstanding anything contained in this rule, the State Government concerned in respect of any posts under its control, or the Central Government in respect of any posts under its control, may, for sufficient reasons to be recorded in writing, where equation is not possible, appoint any member of the Service to any such post without making a declaration that the said post is equivalent in status and responsibility of a post specified in Schedule II.

(5) A member of the Service on appointment to a post referred to in sub-rule (4), in respect of which no pay or Level in the Pay Matrix has been prescribed, shall draw such rate of pay as the State Government, in consultation with the Central Government in the case of a post under the control of the State Government, or as the Central Government in the case of a post under the control of the Central Government may, after taking into account the nature of duties and responsibilities involved in the post, determine.

(6) A member of the Service on appointment to a post referred to in sub-rule (4), in respect of which any pay or Level in the Pay Matrix has been prescribed, shall draw where the pay has been prescribed, the prescribed pay and where Level of pay has been prescribed, such rate of pay not exceeding the maximum of the scale as may be fixed in this behalf by the State Government, or as the case may be, by the Central Government:

Provided that the pay allowed to an officer under this sub-rule and sub-rule (5) shall not at any time be less than what he would have drawn had he not been appointed to a post referred to in sub-rule (4).

(7) At no time the number of members of the Service appointed to hold posts, other than cadre posts referred to in sub-rule (1) and sub-rule (4), which carry pay of Rs.225000/- per mensem and which are reckoned against the State Deputation Reserve, shall except with the prior approval of the Central Government, exceed the number of cadre posts at that level of pay in a State cadre or, as the case may be, in a Joint cadre.

**13. Pay of members of the Service appointed to hold more than one post.** - The grant of additional pay to a member of the Service appointed to hold more than one post simultaneously shall be regulated,—

- in the case of a member of the Service serving in connection with the affairs of the Union, by the rules, regulations and orders applicable to officers of the Central Services, Group 'A';
- in the case of a member of the Service serving in connection with the affairs of a State, by the rules, regulations and orders applicable to officers of State Civil Services, Class I.

**14. Authority to exercise powers under rules 9, 10 and 12 in relation to a Joint Cadre.**—(1) The powers under rules 9,10 in the case of a member of the Service borne on a Joint Cadre, shall be exercised by the Joint Cadre Authority.

(2) The powers under rule 12 in relation to the members of Service and in relation to posts, borne on a Joint Cadre shall be exercised by the Government of the Constituent State concerned.

#### **ILLUSTRATIONS:**

##### **(1) Bunching of stages in the revised pay structure:**

If two members of Service drawing pay of Rs. 53,000 and Rs. 54,590 in the GP 10000 are to be fitted in the new pay matrix, the member of Service drawing pay of Rs. 53,000 on multiplication by a factor of 2.57 will expect a pay corresponding to Rs. 1,36,210 and the member of Service drawing pay of Rs. 54,590 on multiplication by a factor of 2.57 will expect a pay corresponding to Rs. 1,40,296. Revised pay of both should ideally be fixed in the first cell of level 14 in the pay of Rs. 1,44,200 but to avoid bunching the member of Services drawing pay of Rs. 54,590 will get fixed in second cell of level 14 in the pay of Rs. 1,48,500. [Proviso under Rule 4(A)(ii)]

##### **(2) Additional increment for stagnation at the maximum of the Pay Band and Grade Pay or Scale:**

Pay Band and Grade Pay or scale	PB-4 (37400-67000), GP 10000	HAG (67000-79000)
Maximum of the applicable Pay Band and Grade Pay or scale	77000	Rs. 79000
Date on which pay fixed at maximum of the applicable Pay Band and Grade Pay or scale	01.07.2014	01.07.2013

Revised Pay in the applicable Level in the new Pay Matrix	199600	205100
No. of years completed at maximum as on 01.01.2016	1 year and 6 months	2 years and 6 months
No. of Increment (s) to be granted on 01.01.2016	Nil	01
Revised Pay after grant of increment on 01.01.2016	199600	211300

After fixation of pay on 01.01.2016 as indicated above, the date of increment shall be regulated as per the provisions of Rule 8 of IAS(Pay) Rules, 2016. [Proviso under Rule 8(1)(b)]

#### SCHEDULE I

#### Principles of pay fixation in cases falling under sub-rules (3) and (4) of rule 5

In this Schedule, the term –

- (i) “actual pay” means the pay to which a member of the State Civil Service/Non-State Civil Service, as the case may be, is entitled by virtue of his substantive position in the cadre of that Service or by virtue of his having continuously worked in a temporary or officiating capacity in a higher post for a period of three years or more after following the prescribed procedure, provided the State Government have not revised the scales of pay applicable to the State Civil Service or Non-State Civil Service, as the case may be, after the 1<sup>st</sup> day of January, 2016. If the pay scales have been revised subsequent to the 1<sup>st</sup> day of January, 2016, the dearness allowance, dearness pay, interim or additional relief sanctioned by the State Government after the 1<sup>st</sup> day of January, 2016 and merged in the revised pay scales, shall be excluded. Any existing relief allotted by the State Government shall be excluded for fixation of pay in Indian Administrative Service.
  - (ii) “assumed pay” means the pay which a member of the State Civil Service or Non-State Civil Service, as the case may be, would have drawn in a scale of his Service in which he was confirmed or in which had continuously worked in a temporary or officiating capacity for a period of three years or more after following the prescribed procedure, provided the State Government have not revised scales of pay applicable to the State Civil Service or Non-State Civil Service, as the case may be, after the first day of January, 2016. If the pay scales have been revised subsequent to the 1<sup>st</sup> day of January, 2016, the dearness allowance, dearness pay, interim or additional relief sanctioned by the State Government after the 1<sup>st</sup> day of January, 2016 and merged in the revised pay scales, shall be excluded.
- (1) Notwithstanding anything contained in the Note-I to sub-rule (1), of rule 3, , the initial pay of a promoted officer or an officer appointed by selection, as the case may be, shall be fixed at the stage of the senior scale next above his actual pay:  
Provided that if such stage of pay happens to be common to different components of the Senior Scale, pay shall be fixed in the lower or the lowest component, as the case may be, of the Senior Scale.
  - (2) In the case of a promoted officer or an officer appointed by selection, as the case may be, appointed to the Indian Administrative Service on probation, on any enhancement of his actual pay or assumed pay either as a result of a pay revision or on becoming eligible for an increment or in the event of confirmation in the higher scale of the State Civil Service or the non-State Civil Service, as the case may be, during the period of probation, unless the probation is extended within the meaning of sub-rule (3) of rule 3 of the Indian Administrative Service (Probation) Rules, he shall be entitled to have his pay recalculated in accordance with the principles laid down in this Schedule on the basis of his enhanced pay in the State Civil Service or the non-State Civil Service, as the case may be, as if he was promoted to the Indian Administrative Service with effect from the date of such enhancement.
  - (3) If a promoted officer or an officer appointed by selection, as the case may be, appointed to the Indian Administrative Service on probation is confirmed with effect from a date prior to the date of his promotion to the Indian Administrative Service in the higher scale of the State Civil Service or the non-State Civil Service, as the case may be, during the period of probation, unless the probation is extended within the meaning of sub-rule (3) of rule 3 of the Indian Administrative Service (Probation) Rules, 1954 and there is, thus an enhancement of his actual pay or assumed pay, his pay shall be recalculated in accordance with the principles laid down in this Schedule on the basis of his enhanced pay in the Indian Administrative Service with effect from the date of such enhancement.

(4) Where a promoted officer or an officer appointed by selection, as the case may be, who on the date of his appointment to the Indian Administrative Service had held or is holding continuously a post other than a cadre post under the State Government or the Central Government or on foreign Service and the post is –

(a) in a time scale identical to the time scale of a cadre post; or

(b) equal in status and responsibilities to a cadre post, and the State Government concerned furnishes a certificate to the Central Government within three months of his appointment to a post other than a cadre post or within three months of the date on which the next junior Select List Officer is appointed to a cadre post, whichever is later, that he would have so officiated in a cadre post under rule 9 of the Indian Administrative Service (Cadre) Rules, 1954, but for his appointment to a post other than a cadre post as relating to a post under clause (a) for a period not exceeding one year and, with the approval of the Central Government, for a further period not exceeding two years; or as relating to a post in clause (b), for a period not exceeding three years, his initial pay in the Senior Time Scale fixed in accordance with clause (1) shall not be at a stage lower than the pay he drew or draws in the said non-cadre post:

Provided that the number of officers in respect of whom the certificate shall be current at one time shall not exceed one-half of the maximum size of the Select List permissible under sub-regulation (1) of regulation 5 of the Indian Administrative Service (Appointment by Promotion) Regulations, 1955 and follow the order in which the names of such officers appear in the Select List:

Provided further that such certificate shall be given only if, for every senior officer in the Select List appointed to a non-cadre post in respect of which the certificate is given, there is one junior Select List Officer officiating in a senior post under rule 9 of the Indian Administrative Service (Cadre) Rules, 1954:

Provided also that the number of officers in respect of whom the certificate is given, shall not exceed the number of posts by which the number of cadre officers holding non-cadre posts under the control of the State Government falls short of the deputation reserve sanctioned under the Schedule to the Indian Administrative Service (Fixation of Cadre Strength) Regulations, 1955.

(5) The pay of a promoted officer or an officer appointed by selection, as the case may be, shall not, in any case, be fixed below the minimum of the Senior Time Scale.

(6) If cadre officiation of a promoted officer or of an officer appointed by selection, as the case may be, is followed by appointment in the Service, pay fixed during his officiation shall be taken into account while fixing pay at the time of such appointment.

(7) Notwithstanding anything contained in these rules, the pay of a promoted officer or an officer appointed by selection, as the case may be, shall not at any time exceed the basic pay which he would have drawn as a direct-recruit on that date if he had been appointed to the Indian Administrative Service on the date on which he was appointed to the State Civil Service or in a Gazetted post in the non-State Civil Service, after attaining the age of twenty five years, as the case may be.

(8) The fixation of pay of the State Civil Service officers and the non-State Civil Service officers on their appointment or appointed to officiate in cadre posts of the Indian Administrative Service shall be in Proforma A and B.

## SCHEDULE II

### (PART A)

**Posts carrying pay above the Senior Scale in the Indian Administrative Service under State Governments (in existence as on 01.01.2016)**

ANDHRA PRADESH		
(1)	Chief Secretary	Level 17 of the Pay Matrix
(2)	Additional Chief Secretary	Level 17 of the Pay Matrix
(3)	Principal Secretary /Principal Secretary-cum-Commissioner	Level 15 of the Pay Matrix
(4)	Secretary to Government	Level 14 of the Pay Matrix
(5)	Secretary-cum-Commissioners	Level 14 of the Pay Matrix

<b>ARUNACHAL PRADESH-GOA-MIZORAM-UNION TERRITORIES</b>		
<b>Post under the Government of Arunachal Pradesh</b>		
(1)	Chief Secretary to Government	Level 17 of the Pay Matrix
(2)	Development Commissioner	Level 15 of the Pay Matrix
(3)	Commissioner-cum-Secretary (PWD/RWD)	Level 14 of the Pay Matrix
(4)	Commissioner-cum-Secretary (Finance)	Level 14 of the Pay Matrix
(5)	Commissioner-cum-Secretary (Home)	Level 14 of the Pay Matrix
(6)	Commissioner-cum-Secretary (Education)	Level 14 of the Pay Matrix
(7)	Commissioner-cum-Secretary (Power & Water Resources)	Level 14 of the Pay Matrix
(8)	Commissioner-cum-Secretary (Personnel)	Level 14 of the Pay Matrix
(9)	Commissioner-cum-Secretary (Health)	Level 14 of the Pay Matrix
<b>Post under the Government of Goa</b>		
(1)	Chief Secretary	Level 17 of the Pay Matrix
(2)	Principal Secretary	Level 15 of the Pay Matrix
(3)	Commissioner/Secretary (Finance)	Level 14 of the Pay Matrix
(4)	Commissioner/Secretary (Education & Health)	Level 14 of the Pay Matrix
<b>Post under the Government of Mizoram</b>		
(1)	Chief Secretary	Level 17 of the Pay Matrix
(2)	Development Commissioner	Level 15 of the Pay Matrix
(3)	Commissioner & Secretary (Finance)	Level 14 of the Pay Matrix
(4)	Commissioner & Secretary (Revenue)	Level 14 of the Pay Matrix
(5)	Commissioner & Secretary (Home)	Level 14 of the Pay Matrix
(6)	Commissioner & Secretary (Health & Family Welfare)	Level 14 of the Pay Matrix
(7)	Commissioner & Secretary (Education)	Level 14 of the Pay Matrix
<b>Posts under Andaman &amp; Nicobar Administration</b>		
(1)	Chief Secretary	Level 15 of the Pay Matrix
(2)	Development Commissioner	Level 14 of the Pay Matrix
(3)	Commissioner-cum-Secretary (Finance)	Level 14 of the Pay Matrix
(4)	Commissioner-cum-Secretary (Shipping and Transport)	Level 14 of the Pay Matrix
<b>Post Under Chandigarh Administration</b>		
(1)	Advisor to the Administrator, Chandigarh	Level 15 of the Pay Matrix
(2)	Secretary (Home)	Level 14 of the Pay Matrix
(3)	Secretary (Finance)	Level 14 of the Pay Matrix
<b>Posts under Daman, Diu and Dadra &amp; Nagar Haveli Administration</b>		
(1)	Development Commissioner	Level 14 of the Pay Matrix
(2)	Finance Secretary	Level 14 of the Pay Matrix
<b>Post under the Government of NCT of Delhi</b>		
(1)	Chief Secretary to Government	Level 17 of the Pay Matrix

(2)	Financial Commissioner	Level 17 of the Pay Matrix
(3)	Principal Secretary (Home)	Level 15 of the Pay Matrix
(4)	Principal Secretary (Finance)	Level 15 of the Pay Matrix
(5)	Principal Secretary (UD)	Level 15 of the Pay Matrix
(6)	Principal Secretary (Health & F.W)	Level 15 of the Pay Matrix
(7)	Principal Secretary (PWD/L&B)	Level 15 of the Pay Matrix
(8)	Principal Secretary (Transport)	Level 15 of the Pay Matrix
(9)	Principal Secretary (Education)	Level 15 of the Pay Matrix
(10)	Chairman, DSSSB	Level 15 of the Pay Matrix
(11)	Principal Secretary to LG	Level 15 of the Pay Matrix
(12)	Principal Secretary to CM	Level 15 of the Pay Matrix
(13)	Commissioner-cum-Secretary (Environment and Forest and Non-conventional Energy)	Level 14 of the Pay Matrix
(14)	Commissioner-cum-Secretary (Tourism, Culture, Archaeology and Academics)	Level 14 of the Pay Matrix
(15)	Commissioner & Secretary (Development)	Level 14 of the Pay Matrix
(16)	Commissioner & Secretary (Industries)	Level 14 of the Pay Matrix
(17)	Commissioner & Secretary (Food & Supply)	Level 14 of the Pay Matrix
(18)	Commissioner & Secretary (Planning & Infrastructure)	Level 14 of the Pay Matrix
(19)	Commissioner & Secretary (Water & Resources)	Level 14 of the Pay Matrix
(20)	Divisional Commissioner	Level 14 of the Pay Matrix
(21)	Director (Vigilance)	Level 14 of the Pay Matrix
(22)	Director of Education	Level 14 of the Pay Matrix
(23)	Commissioner (Trade & Taxes)	Level 14 of the Pay Matrix
(24)	Commissioner-cum-Secretary (Health & FW)	Level 14 of the Pay Matrix
(25)	Commissioner-cum-Secretary (TTE)	Level 14 of the Pay Matrix
(26)	Commissioner-cum-Secretary (GAD & AR)	Level 14 of the Pay Matrix
(27)	Commissioner-cum-Secretary (Social Welfare and Women & Child Development)	Level 14 of the Pay Matrix
(28)	Commissioner & Secretary (Services & Training)	Level 14 of the Pay Matrix
(29)	Commissioner (Excise & Entertainment)	Level 14 of the Pay Matrix
(30)	Commissioner (Labour)	Level 14 of the Pay Matrix
(31)	Special Commissioner (Transport)	Level 14 of the Pay Matrix
(32)	Special Commissioner (Trade & Taxes)	Level 14 of the Pay Matrix
(33)	Chief Electoral Officer	Level 14 of the Pay Matrix
(34)	Inspector General of Registration (Revenue Department)	Level 14 of the Pay Matrix
(35)	Registrar Cooperative Societies	Level 14 of the Pay Matrix
(36)	Director (Training & Technical Education)	Level 14 of the Pay Matrix
(37)	Director (Higher Education)	Level 14 of the Pay Matrix

(38)	CEO (Disaster Management)	Level 14 of the Pay Matrix
<b>Post under Lakshadweep Administration</b>		
(1)	Development Commissioner	Level 14 of the Pay Matrix
<b>Post under The Government of Puducherry</b>		
(1)	Chief Secretary	Level 15 of the Pay Matrix
(2)	Secretary (Planning)-cum-Development Commissioner	Level 14 of the Pay Matrix
(3)	Commissioner-cum-Secretary (Education and Welfare)	Level 14 of the Pay Matrix
(4)	Commissioner-cum-Secretary (Finance)	Level 14 of the Pay Matrix
<b>ASSAM-MEGHALAYA</b>		
<b>ASSAM</b>		
(1)	Chief Secretary	Level 17 of the Pay Matrix
(2)	Chairman, Assam Administrative Tribunal	Level 17 of the Pay Matrix
(3)	Additional Chief Secretary	Level 17 of the Pay Matrix
(4)	Principal Secretary to the Government	Level 15 of the Pay Matrix
(5)	Agriculture Production Commissioner	Level 15 of the Pay Matrix
(6)	Principle Resident Commissioner, New Delhi	Level 15 of the Pay Matrix
(7)	Chairman, Board of Revenue	Level 15 of the Pay Matrix
(8)	Chief Electoral Officer	Level 14 of the Pay Matrix
(9)	Divisional Commissioner	Level 14 of the Pay Matrix
(10)	Commissioner & Secretary	Level 14 of the Pay Matrix
(11)	Commissioner of Taxes	Level 14 of the Pay Matrix
(12)	Commissioner of Industries	Level 14 of the Pay Matrix
(13)	Commissioner, P&RD	Level 14 of the Pay Matrix
(14)	Director General, Assam Administrative Staff College	Level 14 of the Pay Matrix
<b>MEGHALAYA</b>		
(1)	Chief Secretary	Level 17 of the Pay Matrix
(2)	Chairman, Administrative Reforms	Level 17 of the Pay Matrix
(3)	Principal Secretary	Level 15 of the Pay Matrix
(4)	Commissioner & Secretary	Level 14 of the Pay Matrix
(5)	Commissioner of Division	Level 14 of the Pay Matrix
(6)	Commissioner & Secretary to Governor	Level 14 of the Pay Matrix
(7)	Chief Electoral Officer	Level 14 of the Pay Matrix

<b>BIHAR</b>		
(1)	Chief Secretary	Level 17 of the Pay Matrix
(2)	Chairman-cum-Member, Board of Revenue	Level 17 of the Pay Matrix
(3)	Development Commissioner	Level 17 of the Pay Matrix
(4)	Agriculture Production Commissioner	Level 17 of the Pay Matrix
(5)	Chief Advisor, Bihar State Planning Board	Level 17 of the Pay Matrix
(6)	Principal Secretary (Finance)	Level 15 of the Pay Matrix
(7)	Principal Secretary, (Home)	Level 15 of the Pay Matrix
(8)	Principal Secretary Vigilance Department	Level 15 of the Pay Matrix
(9)	Principal Secretary Water Resources	Level 15 of the Pay Matrix
(10)	Principal Secretary, Revenue & Land Reforms	Level 15 of the Pay Matrix
(11)	Principal Secretary, Industries	Level 15 of the Pay Matrix
(12)	Principal Secretary, Education Department	Level 15 of the Pay Matrix
(13)	Principal Secretary, Election Department-cum-Chief Electoral Officer, Bihar	Level 15 of the Pay Matrix
(14)	Principal Secretary, Road Construction Department	Level 15 of the Pay Matrix
(15)	Director General, Bihar Institute of Public Admn. & Rural Development, Patna	Level 15 of the Pay Matrix
(16)	Principal Resident Commissioner, Bihar Bhawan, New Delhi	Level 15 of the Pay Matrix
(17)	Principal Secretary to Chief Minister	Level 15 of the Pay Matrix
(18)	Principal Secretary, GAD	Level 15 of the Pay Matrix
(19)	Principal Secretary, Health Department	Level 15 of the Pay Matrix
(20)	Chairman, Bihar State Staff Selection Commission	Level 15 of the Pay Matrix
(21)	Departmental Enquiry Commissioner, GAD	Level 15 of the Pay Matrix
(22)	Principal Secretary to Governor	Level 15 of the Pay Matrix
(23)	Principal Secretary	Level 15 of the Pay Matrix
(24)	Secretary to Government	Level 14 of the Pay Matrix
(25)	Secretary, Disaster Management Department	Level 14 of the Pay
(26)	Secretary, Parliament Affairs Department	Level 14 of the Pay Matrix
(27)	Secretary, Agriculture Department	Level 14 of the Pay Matrix
(28)	Advisor, Bihar State Planning Board	Level 14 of the Pay Matrix
(29)	Resident Commissioner, Bihar Bhawan, New Delhi	Level 14 of the Pay Matrix
(30)	Member, Board of Revenue	Level 14 of the Pay Matrix
(31)	Secretary to Governor	Level 14 of the Pay Matrix
(32)	Secretary to Chief Minister	Level 14 of the Pay Matrix
(33)	Secretary, Food & Consumer Protection Department	Level 14 of the Pay Matrix
(34)	Secretary, Energy Department	Level 14 of the Pay Matrix
(35)	Divisional Commissioner	Level 14 of the Pay Matrix
(36)	Secretary, Science & Technology Department	Level 14 of the Pay Matrix
(37)	Secretary, Building Construction Department	Level 14 of the Pay Matrix
(38)	Secretary, PHE Department	Level 14 of the Pay Matrix

(39)	Secretary, to Lok Ayukta	Level 14 of the Pay Matrix
(40)	Secretary, Registration, Excise & Prohibition Department	Level 14 of the Pay Matrix
(41)	Secretary, Cabinet Secretariat	Level 14 of the Pay Matrix
(42)	IG Prisons	Level 14 of the Pay Matrix
(43)	Project Director, Bihar AIDS Society	Level 14 of the Pay Matrix
(44)	Additional Member, Board of Revenue	Level 14 of the Pay Matrix

**CHHATTISGARH**

(1)	Chief Secretary	Level 17 of the Pay Matrix
(2)	President, Board of Revenue	Level 17 of the Pay Matrix
(3)	Principal Secretary to the Government	Level 15 of the Pay Matrix
(4)	Agriculture Production Commissioner	Level 15 of the Pay Matrix
(5)	Director General Administrative Academy	Level 15 of the Pay Matrix
(6)	Chief Electoral Officer	Level 14 of the Pay Matrix
(7)	Secretary to the Government	Level 14 of the Pay Matrix
(8)	Member, Board of Revenue	Level 14 of the Pay Matrix
(9)	Commissioner, Commercial Taxes	Level 14 of the Pay Matrix
(10)	Commissioner, Govt. of Chhattisgarh, New Delhi	Level 14 of the Pay Matrix
(11)	Registrar, Co-operative Societies	Level 14 of the Pay Matrix
(12)	Secretary to Governor	Level 14 of the Pay Matrix
(13)	Secretary to Chief Minister	Level 14 of the Pay Matrix
(14)	Labour Commissioner	Level 14 of the Pay Matrix
(15)	Excise Commissioner	Level 14 of the Pay Matrix
(16)	Commissioner, Tribal Development	Level 14 of the Pay Matrix
(17)	Commissioner, Industries	Level 14 of the Pay Matrix
(18)	Development Commissioner	Level 14 of the Pay Matrix
(19)	Divisional Commissioners	Level 14 of the Pay Matrix
(20)	Commissioner, Agriculture	Level 14 of the Pay Matrix
(21)	Commissioner, Transport	Level 14 of the Pay Matrix

**GUJARAT**

(1)	Chief Secretary to Government	Level 17 of the Pay Matrix
(2)	Additional Chief Secretary to the Government	Level 17 of the Pay Matrix
(3)	Principal Secretary to the Government	Level 15 of the Pay Matrix
(4)	Commissioner of Commercial Tax	Level 15 of the Pay Matrix
(5)	Principal Resident Commissioner, New Delhi	Level 15 of the Pay Matrix
(6)	Chief Executive Officer, Gujarat Disaster Management Authority	Level 15 of the Pay Matrix
(7)	Director General of SPIPA	Level 15 of the Pay Matrix

(8)	Chief Electoral Officer, Gujarat State	Level 15 of the Pay Matrix
(9)	Commissioner of Rural Development	Level 15 of the Pay Matrix
(10)	Principal Secretary to Chief Minister	Level 15 of the Pay Matrix
(11)	Secretary to Government	Level 14 of the Pay Matrix
(12)	Development Commissioner	Level 14 of the Pay Matrix
(13)	Industries Commissioner	Level 14 of the Pay Matrix
(14)	Settlement Commissioner & Director of Land Records	Level 14 of the Pay Matrix
(15)	Commissioner of Land Reforms	Level 14 of the Pay Matrix
(16)	Commissioner of Cottage & Rural Industries	Level 14 of the Pay Matrix
(17)	Commissioner of Transport	Level 14 of the Pay Matrix
(18)	Commissioner of Higher Education	Level 14 of the Pay Matrix
(19)	Commissioner of Fisheries	Level 14 of the Pay Matrix
(20)	Commissioner of Health, Medical Services and Medical Education	Level 14 of the Pay Matrix
(21)	Commissioner of Women & Child Development	Level 14 of the Pay Matrix
(22)	Commissioner of Geology & Mining	Level 14 of the Pay Matrix
(23)	Principal Secretary to Governor	Level 14 of the Pay Matrix
(24)	Special Commissioner of Commercial Tax	Level 14 of the Pay Matrix
(25)	Commissioner of Schools	Level 14 of the Pay Matrix
(26)	Secretary to Chief Minister	Level 14 of the Pay Matrix
(27)	Commissioner of Labour	Level 14 of the Pay Matrix
(28)	Commissioner Bureau of Public Enterprises	Level 14 of the Pay Matrix
(29)	Commissioner of Information	Level 14 of the Pay Matrix
(30)	Commissioner of Relief	Level 14 of the Pay Matrix
(31)	Commissioner of Tribal Development	Level 14 of the Pay Matrix
(32)	Commissioner of Technical Education	Level 14 of the Pay Matrix
(33)	Revenue Inspection Commissioner	Level 14 of the Pay Matrix
(34)	Commissioner, Youth, Sports and Youth Services	Level 14 of the Pay Matrix
(35)	Secretary to Governor	Level 14 of the Pay Matrix

**HARYANA**

(1)	Chief Secretary to the Government	Level 17 of the Pay Matrix
(2)	Financial Commissioner-cum- Principal Secretary	Level 17 of the Pay Matrix
(3)	Principal Secretary to the Chief Minister	Level 17 of the Pay Matrix
(4)	Financial Commissioner/ Principal Secretary	Level 15 of the Pay Matrix
(5)	Addl. Principal Secretary to Chief Minister	Level 15 of the Pay Matrix
(6)	Secretary/Spl. Secretary to the Government	Level 14 of the Pay Matrix
(7)	Secretary to the Governor	Level 14 of the Pay Matrix

(8)	Chief Electoral Officer	Level 14 of the Pay Matrix
(9)	Registrar, Cooperative Societies	Level 14 of the Pay Matrix
(10)	Director General State Transport	Level 14 of the Pay Matrix
(11)	Commissioners of Divisions	Level 14 of the Pay Matrix
(12)	Transport Commissioner	Level 14 of the Pay Matrix
(13)	Prohibition, Excise and Taxation Commissioner	Level 14 of the Pay Matrix
(14)	Resident Commissioner, Haryana	Level 14 of the Pay Matrix
(15)	Director General Agriculture	Level 14 of the Pay Matrix
(16)	Director General Town and Country Planning-cum-Urban Estate and Colonization	Level 14 of the Pay Matrix
(17)	Director General Higher Education	Level 14 of the Pay Matrix
(18)	Director General Technical Education	Level 14 of the Pay Matrix
(19)	Director General/Commissioner	Level 14 of the Pay Matrix
(20)	District Commissioner	Level 14 of the Pay Matrix

**HIMACHAL PRADESH**

(1)	Chief Secretary to Government	Level 17 of the Pay Matrix
(2)	Additional Chief Secretary	Level 17 of the Pay Matrix
(3)	Principal Secretaries	Level 15 of the Pay Matrix
(4)	Financial Commissioner (Appeals)	Level 15 of the Pay Matrix
(5)	Financial Commissioner-cum-Principal Secretary (Revenue)	Level 15 of the Pay Matrix
(6)	Principal Resident Commissioner, New Delhi	Level 15 of the Pay Matrix
(7)	Divisional Commissioner	Level 14 of the Pay Matrix
(8)	Secretary to Government	Level 14 of the Pay Matrix
(9)	Secretary (Lokayukta)	Level 14 of the Pay Matrix
(10)	Chief Electoral Officer	Level 14 of the Pay Matrix
(11)	Director of Industries	Level 14 of the Pay Matrix
(12)	Excise & Taxation Commissioner	Level 14 of the Pay Matrix
(13)	Registrar of Co-operative Societies	Level 14 of the Pay Matrix
(14)	Director of Tourism & Civil Aviation	Level 14 of the Pay Matrix
(15)	Director of Vigilance	Level 14 of the Pay Matrix
(16)	Secretary to Governor, HP	Level 14 of the Pay Matrix

**JAMMU AND KASHMIR**

(1)	Chief Secretary	Level 17 of the Pay Matrix
(2)	Financial Commissioner, Revenue	Level 17 of the Pay Matrix
(3)	Principal Secretary	Level 15 of the Pay Matrix
(4)	Chairman, J&K Special Tribunal	Level 15 of the Pay Matrix
(5)	Principal Secretary to Chief Minister	Level 15 of the Pay Matrix

(6)	Principal Secretary to Governor	Level 15 of the Pay Matrix
(7)	Principal Resident Commissioner	Level 15 of the Pay Matrix
(8)	Commissioner and Secretary to Government	Level 14 of the Pay Matrix
(9)	Divisional Commissioner	Level 14 of the Pay Matrix
(10)	Transport Commissioner	Level 14 of the Pay Matrix
(11)	Chief Electoral Officer	Level 14 of the Pay Matrix
(12)	Commissioner, Commercial Taxes	Level 14 of the Pay Matrix
(13)	Excise Commissioner	Level 14 of the Pay Matrix
(14)	Registrar Cooperative Societies	Level 14 of the Pay Matrix

**JHARKHAND**

(1)	Chief Secretary to Government	Level 17 of the Pay Matrix
(2)	Development Commissioner	Level 17 of the Pay Matrix
(3)	Member, Board of Revenue	Level 17 of the Pay Matrix
(4)	Director General, Sri Krishna Institute of Public Administration	Level 17 of the Pay Matrix
(5)	Principal Secretary	Level 15 of the Pay Matrix
(6)	Principal Secretary to Governor	Level 15 of the Pay Matrix
(7)	Principal Secretary to Chief Minister	Level 15 of the Pay Matrix
(8)	Chief Electoral Officer	Level 15 of the Pay Matrix
(9)	Agricultural Production Commissioner	Level 15 of the Pay Matrix
(10)	Divisional Commissioner	Level 14 of the Pay Matrix
(11)	Secretary to Government	Level 14 of the Pay Matrix

**KARNATAKA**

(1)	Chief Secretary to Government	Level 17 of the Pay Matrix
(2)	Additional Chief Secretary	Level 17 of the Pay Matrix
(3)	Additional Chief Secretary and Development Commissioner	Level 17 of the Pay Matrix
(4)	Additional Chief Secretary, Home Department	Level 17 of the Pay Matrix
(5)	Additional Chief Secretary, Forests, Ecology and Environment Department	Level 17 of the Pay Matrix
(6)	Additional Chief Secretary, Finance Department	Level 17 of the Pay Matrix
(7)	Additional Chief Secretary, Urban Development Department	Level 17 of the Pay Matrix
(8)	Additional Chief Secretary, Energy Department	Level 17 of the Pay Matrix
(9)	Chief Electoral Officer & E/o Prl. Secretary to Govt. DPAR (Elections)	Level 15 of the Pay Matrix
(10)	Prl. Secretary to CM	Level 15 of the Pay Matrix
(11)	Resident Commissioner, Karnataka Bhavan, New Delhi	Level 15 of the Pay Matrix

(12)	DG, AR &Trg., ATI, Mysore	Level 15 of the Pay Matrix
(13)	Principal Secretary to Government	Level 15 of the Pay Matrix
(14)	Managing Director, Bangalore Metro Rail Corporation Limited	Level 15 of the Pay Matrix
(15)	Managing Director, Karnataka Power Corporation Limited	Level 15 of the Pay Matrix
(16)	Managing Director, Karnataka Urban Water Supply & Drainage Board	Level 15 of the Pay Matrix
(17)	Managing Director, Karnataka State Road Transport Corporation	Level 15 of the Pay Matrix
(18)	Managing Director, Karnataka Power Transmission Corporation	Level 15 of the Pay Matrix
(19)	Managing Director, Karnataka State Finance Corporation	Level 15 of the Pay Matrix
(20)	Commissioner, Bruhat Bangalore Mahanagara Palike	Level 15 of the Pay Matrix
(21)	Secretary to Government	Level 14 of the Pay Matrix
(22)	Commissioner for Commercial Taxes	Level 14 of the Pay Matrix
(23)	IG of Registration & Commissioner of Stamps	Level 14 of the Pay Matrix
(24)	Commissioner for Excise	Level 14, of the Pay Matrix
(25)	Commissioner for Industrial Development and Director of Industries and Commerce	Level 14 of the Pay Matrix
(26)	Secretary to Governor	Level 14 of the Pay Matrix
(27)	Registrar of Co-op. Societies and Director of Co-operative Audit	Level 14 of the Pay Matrix
(28)	Commissioner for Food & Civil Supplies	Level 14 of the Pay Matrix
(29)	Commissioner for Transport & Road Safety	Level 14 of the Pay Matrix
(30)	Commissioner for Public Instructions, Bangalore	Level 14 of the Pay Matrix
(31)	Commissioner for Collegiate Education	Level 14 of the Pay Matrix
(32)	Commissioner for Agriculture	Level 14 of the Pay Matrix
(33)	Commissioner for Health & Family Welfare Services	Level 14 of the Pay Matrix
(34)	Commissioner for Watershed Development & E/o Secy. Agriculture & Horticulture	Level 14 of the Pay Matrix
(35)	Commissioner for Labour	Level 14 of the Pay Matrix
(36)	Commissioner for Social Welfare	Level 14 of the Pay Matrix
(37)	Commissioner for Employment & Training	Level 14 of the Pay Matrix
(38)	Member, KAT	Level 14 of the Pay Matrix
(39)	Commissioner Bangalore Development Authority	Level 14 of the Pay Matrix
(40)	Commissioner, Karnataka Housing Board	Level 14 of the Pay Matrix
(41)	Commissioner, Rural Development	Level 14 of the Pay Matrix
(42)	Chairman, Bangalore Water Supply & Sewerage Board	Level 14 of the Pay Matrix
(43)	Register Lokayukta	Level 14 of the Pay Matrix

(44)	Managing Director, Karnataka State Industrial Infrastructure Development Corporation	Level 14 of the Pay Matrix
(45)	Managing Director, Karnataka State Tourism Development Corporation	Level 14 of the Pay Matrix
(46)	Managing Director, Bangalore Metropolitan Transport Corporation	Level 14 of the Pay Matrix

<b>KERALA</b>		
(1)	Chief Secretary	Level 17 of the Pay Matrix
(2)	Additional Chief Secretary to Government	Level 17 of the Pay Matrix
(3)	Principal Secretary to Government	Level 15 of the Pay Matrix
(4)	Agricultural Production Commissioner	Level 15 of the Pay Matrix
(5)	Commissioners	Level 14 of the Pay Matrix
(6)	Secretary to Government	Level 14 of the Pay Matrix
(7)	Resident Commissioner, New Delhi	Level 14 of the Pay Matrix
(8)	Secretary to Chief Minister	Level 14 of the Pay Matrix
(9)	Commissioner of Agriculture	Level 14 of the Pay Matrix
(10)	Secretary to Governor	Level 14, of the Pay Matrix
(11)	Director of Industries & Commerce	Level 14 of the Pay Matrix
(12)	Registrar of Co-operative Societies	Level 14 of the Pay Matrix
(13)	Director General Institute of Management in Government	Level 14, of the Pay Matrix
(14)	Executive Director, State Poverty Alleviation Cell (Kudumbashree)	Level 14 of the Pay Matrix
(15)	Commissioner, Land Revenue	Level 14 of the Pay Matrix
(16)	Commissioner of Disaster Management	Level 14 of the Pay Matrix

<b>MADHYA PRADESH</b>		
(1)	Chief Secretary	Level 17 of the Pay Matrix
(2)	President, Board of Revenue	Level 17 of the Pay Matrix
(3)	Director General RCVP Naronha Academy of Administration	Level 17 of the Pay Matrix
(4)	Chairman, Board of Secondary Education	Level 17 of the Pay Matrix
(5)	Vice Chairman, NVDA	Level 17 of the Pay Matrix
(6)	Agriculture Production Commissioner	Level 17 of the Pay Matrix
(7)	Principal Secretary to the Government of MP	Level 15 of the Pay Matrix
(8)	Administrative Member, Board of Revenue	Level 15 of the Pay Matrix
(9)	Development Commissioner	Level 15 of the Pay Matrix
(10)	Chief Electoral Officer	Level 15 of the Pay Matrix
(11)	Divisional Commissioner	Level 14 of the Pay Matrix
(12)	Secretary to Government	Level 14 of the Pay Matrix

(13)	Member, Board of Revenue	Level 14 of the Pay Matrix
(14)	Commissioner, Commercial Taxes	Level 14 of the Pay Matrix
(15)	Commissioner Land Record and Settlements	Level 14 of the Pay Matrix
(16)	Commissioner, MP, New Delhi	Level 14 of the Pay Matrix
(17)	Registrar, Co-operative Societies	Level 14 of the Pay Matrix
(18)	Secretary to Governor, MP	Level 14, of the Pay Matrix
(19)	Secretary to Chief Minister	Level 14 of the Pay Matrix
(20)	Director, RCVP Naronha Academy of Administration	Level 14 of the Pay Matrix
(21)	Commissioner, Industries	Level 14 of the Pay Matrix
(22)	Labour Commissioner, Indore	Level 14 of the Pay Matrix
(23)	Commissioner of Women & Child Development	Level 14 of the Pay Matrix
(24)	Secretary, Lokyukta, MP	Level 14 of the Pay Matrix
(25)	Inspector General of Registration and Suptd. of Stamps	Level 14 of the Pay Matrix
(26)	Excise Commissioner	Level 14 of the Pay Matrix
(27)	Commissioner of Tribal Development	Level 14 of the Pay Matrix
(28)	Commissioner, Scheduled Castes Welfare	Level 14 of the Pay Matrix
(29)	Commissioner, Backward Classes Welfare	Level 14 of the Pay Matrix
(30)	Commissioner, Public Instructions	Level 14 of the Pay Matrix
(31)	Commissioner, Higher Education	Level 14 of the Pay Matrix
(32)	Commissioner, Health Services	Level 14 of the Pay Matrix
(33)	Commissioner, Treasuries and Accounts	Level 14 of the Pay Matrix
(34)	Commissioner, Public Relations	Level 14 of the Pay Matrix
(35)	Commissioner, Town & Country Planning	Level 14 of the Pay Matrix
(36)	Member, Rehabilitation, NVDA	Level 14 of the Pay Matrix
(37)	Commissioner-cum-Director, Archaeology and Museum	Level 14 of the Pay Matrix
(38)	Commissioner, Urban Administration	Level 14 of the Pay Matrix
(39)	Commissioner, Food and Civil Supplies and Consumer Protection	Level 14 of the Pay Matrix
(40)	Commissioner, Agricultural Marketing	Level 14 of the Pay Matrix
(41)	Commissioner, Panchayat and Social Justice	Level 14 of the Pay Matrix
(42)	Director, Institutional Finance	Level 14 of the Pay Matrix
(43)	Commissioner, Field NVDA, Indore	Level 14 of the Pay Matrix
(44)	Member Secretary, State Planning Board	Level 14 of the Pay Matrix
(45)	Relief Commissioner	Level 14 of the Pay Matrix
(46)	Rehabilitation Commissioner	Level 14 of the Pay Matrix
(47)	Environment Commissioner	Level 14 of the Pay Matrix
(48)	Controller, Food And Drugs Administration	Level 14 of the Pay Matrix
(49)	Commissioner-cum-Director Handlooms &	Level 14 of the Pay Matrix

	Handicrafts	
(50)	Commissioner, Panchayati Raj	Level 14 of the Pay Matrix
(51)	Commissioner, Social Justice	Level 14 of the Pay Matrix
(52)	Additional Development Commissioner	Level 14 of the Pay Matrix

MAHARASHTRA		
(1)	Chief Secretary to Government	Level 17 of the Pay Matrix
(2)	Additional Chief Secretary to Government	Level 17 of the Pay Matrix
(3)	Principal Secretary to Government	Level 15 of the Pay Matrix
(4)	Principal Secretary & Special Enquiry Officer	Level 15 of the Pay Matrix
(5)	Principal Secretary & Chief Protocol Officer	Level 15 of the Pay Matrix
(6)	Principal Secretary & Chief Electoral Officer	Level 15 of the Pay Matrix
(7)	Principal Secretary cum Commissioner	Level 15 of the Pay Matrix
(8)	Divisional Commissioner	Level 14 of the Pay Matrix
(9)	Secretary to Government	Level 14 of the Pay Matrix
(10)	Secretary to Governor	Level 14 of the Pay Matrix
(11)	Commissioner of Sales Tax	Level 14 of the Pay Matrix
(12)	Settlement Commissioner and Director, land Records	Level 14 of the Pay Matrix
(13)	Commissioner, Sugar	Level 14 of the Pay Matrix
(14)	Commissioner for Co-operation and Registrar of Co-operative Societies	Level 14 of the Pay Matrix
(15)	Development Commissioner, Industries	Level 14 of the Pay Matrix
(16)	Commissioner, Excise	Level 14 of the Pay Matrix
(17)	Secretary to the Chief Minister	Level 14 of the Pay Matrix
(18)	Resident Commissioner, Maharashtra Sadan, New Delhi	Level 14 of the Pay Matrix
(19)	Transport Commissioner	Level 14 of the Pay Matrix
(20)	Dairy Development Commissioner	Level 14 of the Pay Matrix
(21)	Commissioner, Food & Drugs Administration	Level 14 of the Pay Matrix
(22)	Commissioner of Employees State Insurance Scheme	Level 14 of the Pay Matrix
(23)	Commissioner of Agriculture	Level 14 of the Pay Matrix
(24)	Commissioner of Tribunal Development	Level 14 of the Pay Matrix
(25)	Commissioner, Employment & Self-Employment	Level 14 of the Pay Matrix
(26)	Commissioner of Small Savings & State Lotteries	Level 14 of the Pay Matrix
(27)	Commissioner, Animal Husbandry	Level 14 of the Pay Matrix
(28)	Commissioner, Women & Child Welfare	Level 14 of the Pay Matrix
(29)	Commissioner, Labour	Level 14, of the Pay Matrix
(30)	Commissioner, Integrated Child Development Scheme	Level 14 of the Pay Matrix

(31)	Director, Municipal Administration	Level 14 of the Pay Matrix
(32)	Secretary –cum-Commissioner/Additional Commissioner	Level 14 of the Pay Matrix
(33)	Commissioner, Education	Level 14 of the Pay Matrix
(34)	Inspector General of Registration	Level 14 of the Pay Matrix

<b>MANIPUR</b>		
(1)	Chief Secretary to Government	Level 17 of the Pay Matrix
(2)	Additional Chief Secretary to Government	Level 17 of the Pay Matrix
(3)	Principal Secretary to Government	Level 15 of the Pay Matrix
(4)	Secretary to Government	Level 14 of the Pay Matrix
(5)	Resident Commissioner	Level 14 of the Pay Matrix
(6)	Director General of State Academy of Training	Level 14 of the Pay Matrix
(7)	Secretary to Governor	Level 14, of the Pay Matrix
(8)	Secretary to Chief Minister	Level 14 of the Pay Matrix
(9)	Secretary, Public Service Commission	Level 14 of the Pay Matrix
(10)	Commissioner, Departmental Enquiries	Level 14 of the Pay Matrix

<b>NAGALAND</b>		
(1)	Chief Secretary to Government	Level 17 of the Pay Matrix
(2)	Addl. Chief Secretary	Level 15 of the Pay Matrix
(3)	Principal Secretary	Level 15 of the Pay Matrix
(4)	Commissioner	Level 14 of the Pay Matrix
(5)	Director Administrative Training Institute	Level 14 of the Pay Matrix
(6)	Commissioner, Commercial Taxes	Level 14 of the Pay Matrix
(7)	Resident Commissioner, New Delhi	Level 14 of the Pay Matrix
(8)	Commissioner & Secretary	Level 14 of the Pay Matrix
(9)	Home Commissioner	Level 14 of the Pay Matrix
(10)	Finance Commissioner	Level 14 of the Pay Matrix
(11)	Development Commissioner	Level 14 of the Pay Matrix
(12)	Agriculture Production Commissioner	Level 14 of the Pay Matrix
(13)	Commissioner & Secretary, Personnel & Administrative Reforms	Level 14 of the Pay Matrix

<b>ORISSA</b>		
(1)	Chief Secretary to the Govt. & Chief Development Commissioner	Level 17 of the Pay Matrix
(2)	Member, Board of Revenue	Level 17 of the Pay Matrix
(3)	Chief Administrator, KBK	Level 17 of the Pay Matrix

(4)	Agriculture Production Commissioner	Level 15, of the Pay Matrix
(5)	Principal Secretary to Government	Level 15 of the Pay Matrix
(6)	Chief Electoral Officer	Level 15 of the Pay Matrix
(7)	Additional Development Commissioner & Secretary to Government Planning & Co-ordination Department	Level 15 of the Pay Matrix
(8)	Director General, Training Coordination, Gopabandhu Academy of Administration, Bhubaneswar	Level 15 of the Pay Matrix
(9)	Revenue Divisional Commissioner	Level 14 of the Pay Matrix
(10)	Commissioner, Commercial Taxes	Level 14 of the Pay Matrix
(11)	Transport Commissioner	Level 14 of the Pay Matrix
(12)	Commissioner-cum-Secretary to Governor	Level 14 of the Pay Matrix
(13)	Commissioner-cum-Secretary to CM	Level 14 of the Pay Matrix
(14)	Commissioner-cum-Secretary/ Special Secretary to Government	Level 14 of the Pay Matrix
(15)	Special Relief Commissioner	Level 14 of the Pay Matrix
(16)	Resident Commissioner, New Delhi	Level 14 of the Pay Matrix

<b>PUNJAB</b>		
(1)	Chief Secretary to Government	Level 17 of the Pay Matrix
(2)	Financial Commissioner (Development)	Level 17 of the Pay Matrix
(3)	Financial Commissioner (Revenue)	Level 17 of the Pay Matrix
(4)	Financial Commissioner/ Principal Secretary	Level 15 of the Pay Matrix
(5)	Financial Commissioner (Appeals-1)	Level 15 of the Pay Matrix
(6)	Chief Electoral Officer and Principal Secretary, Deptt. Of Elections	Level 15 of the Pay Matrix
(7)	Commissioner of Divisions	Level 14 of the Pay Matrix
(8)	Excise & Taxation Commissioner	Level 14 of the Pay Matrix
(9)	Secretary to Governor	Level 14 of the Pay Matrix
(10)	Secretary to Government	Level 14 of the Pay Matrix
(11)	Secretary to CM	Level 14 of the Pay Matrix
(12)	Commissioner, State Transport	Level 14 of the Pay Matrix
(13)	Director, Mahatma Gandhi State Institute of Public Administration	Level 14 of the Pay Matrix
(14)	Registrar of Cooperative Societies	Level 14 of the Pay Matrix
(15)	Commissioner, Food, Civil Supplies and Consumer Affairs	Level 14 of the Pay Matrix
(16)	Secretary, Institutional Finance & Banking and Bureau of Public Enterprises-cum-Secretary to Govt.	Level 14 of the Pay Matrix
(17)	Resident Commissioner, Govt. of Punjab, New Delhi	Level 14 of the Pay Matrix

(18)	Commissioner for Technical Education and Industrial Training	Level 14 of the Pay Matrix
(19)	Commissioner, Industries & Commerce	Level 14 of the Pay Matrix

<b>RAJASTHAN</b>		
(1)	Chief Secretary to Government	Level 17 of the Pay Matrix
(2)	Chairman, Board of Revenue	Level 17 of the Pay Matrix
(3)	Chairman, Rajasthan Civil Service Appellate Tribunal	Level 17 of the Pay Matrix
(4)	Additional Chief Secretary & Ex-officio Director General, HCM RIPA	Level 17 of the Pay Matrix
(5)	Principal Secretary to Government	Level 15 of the Pay Matrix
(6)	Chairman, Rajasthan Tax Board	Level 15 of the Pay Matrix
(7)	Director, HCM RIPA	Level 15 of the Pay Matrix
(8)	Secretary to Government	Level 14 of the Pay Matrix
(9)	Divisional Commissioner	Level 14 of the Pay Matrix
(10)	Commissioner, Departmental Enquiries	Level 14 of the Pay Matrix
(11)	Commissioner, Commercial Taxes	Level 14 of the Pay Matrix
(12)	Member, Board of Revenue	Level 14 of the Pay Matrix
(13)	Commissioner, Command Area Development	Level 14 of the Pay Matrix
(14)	Transport Commissioner	Level 14 of the Pay Matrix
(15)	Registrar, Cooperative Societies	Level 14 of the Pay Matrix
(16)	Commissioner, Labour & Employment	Level 14 of the Pay Matrix
(17)	Commissioner, Agriculture	Level 14 of the Pay Matrix
(18)	Commissioner, Excise	Level 14 of the Pay Matrix
(19)	Commissioner, Industries	Level 14 of the Pay Matrix
(20)	Inspector General, Registrations & Stamps	Level 14, of the Pay Matrix
(21)	Commissioner, Tourism	Level 14 of the Pay Matrix
(22)	Member, Rajasthan Tax Board	Level 14 of the Pay Matrix
(23)	Commissioner, Rural Development & Panchayati Raj	Level 14 of the Pay Matrix
(24)	Resident Commissioner	Level 14 of the Pay Matrix

<b>SIKKIM</b>		
(1)	Chief Secretary to Government	Level 17 of the Pay Matrix
(2)	Additional Chief Secretary	Level 15 of the Pay Matrix
(3)	Principal Secretary	Level 15 of the Pay Matrix
(4)	Commissioner-cum-Secretary	Level 14 of the Pay Matrix

<b>TAMIL NADU</b>		
(1)	Chief Secretary	Level 17 of the Pay Matrix

(2)	Additional Chief Secretary/Vigilance Commissioner	Level 17 of the Pay Matrix
(3)	Additional Chief Secretary/Commissioner Revenue Administration	Level 17 of the Pay Matrix
(4)	Development Commissioner	Level 17 of the Pay Matrix
(5)	Additional Chief Secretary to Govt. (Environment & Forests)	Level 17 of the Pay Matrix
(6)	Additional Chief Secretary to Govt. (Home)	Level 17 of the Pay Matrix
(7)	Additional Chief Secretary to Govt. (Finance)	Level 17 of the Pay Matrix
(8)	Principal Secretary to Government	Level 15 of the Pay Matrix
(9)	Principal Secretary-cum-Commissioner	Level 15 of the Pay Matrix
(10)	Commissioner for Disciplinary Proceedings, Chennai	Level 14 of the Pay Matrix
(11)	Secretaries/ Special Commissioners	Level 14 of the Pay Matrix
(12)	Secretary to Governor	Level 14 of the Pay Matrix
(13)	Commissioner Sugar	Level 14 of the Pay Matrix
(14)	Commissioner of Town Panchayats	Level 14 of the Pay Matrix
(15)	Commissioner of Milk Production	Level 14 of the Pay Matrix
(16)	Registrar of Cooperative Societies	Level 14 of the Pay Matrix
(17)	Commissioner of Labour	Level 14 of the Pay Matrix
(18)	Commissioner of Rural Development	Level 14 of the Pay Matrix
(19)	Chairman, Teachers Recruitment Board	Level 14 of the Pay Matrix
(20)	Secretary, State Human Rights Commissioner	Level 14 of the Pay Matrix
(21)	Commissioner of Technical Education	Level 14 of the Pay Matrix
(22)	State Commissioner of Disabled	Level 14 of the Pay Matrix
(23)	Commissioner of Maternal Child Health & Welfare	Level 14 of the Pay Matrix
(24)	Inspector general of Registration	Level 14 of the Pay Matrix
(25)	Commissioner of Agriculture	Level 14 of the Pay Matrix
(26)	Commissioner of Survey and Settlements	Level 14 of the Pay Matrix
(27)	Commissioner of Employment and Training	Level 14 of the Pay Matrix
(28)	Commissioner of Rehabilitation	Level 14 of the Pay Matrix
(29)	Commissioner of Handlooms and Textiles	Level 14 of the Pay Matrix
(30)	Commissioner of Fisheries	Level 14 of the Pay Matrix
(31)	Commissioner of Town & Country Planning	Level 14 of the Pay Matrix
(32)	Commissioner of Geology & Mining	Level 14 of the Pay Matrix
(33)	Project Director, SarvaShikshaabhiyan	Level 14, of the Pay Matrix
(34)	Commissioner, Archaeology	Level 14 of the Pay Matrix
(35)	Project Director, IAMWARM	Level 14 of the Pay Matrix
(36)	Commissioner, Food Safety	Level 14 of the Pay Matrix

(37)	Commissioner, School Education	Level 14 of the Pay Matrix
(38)	Commissioner, Collegiate Education	Level 14 of the Pay Matrix
(39)	Chairman, MSRB	Level 14 of the Pay Matrix
(40)	Mission Director, State Rural Health Mission	Level 14 of the Pay Matrix
(41)	CEO, Tamil Nadu Infrastructure Development Board	Level 14 of the Pay Matrix
(42)	Chairman, Pollution Control Board	Level 14 of the Pay Matrix
(43)	Commissioner, Horticulture	Level 14 of the Pay Matrix
(44)	Commissioner, Museum	Level 14 of the Pay Matrix
(45)	Commissioner, HR & CE	Level 14 of the Pay Matrix
(46)	Commissioner, Indian Medicine	Level 14 of the Pay Matrix
(47)	Secretary, State Planning Commission	Level 14 of the Pay Matrix
(48)	Commissioner, Archives	Level 14 of the Pay Matrix
(49)	Managing Director, TWAD Board & ex-officio Special Secretary.	Level 14 of the Pay Matrix

**TELANGANA**

(1)	Chief Secretary	Level 17 in the Pay Matrix
(2)	Additional Chief Secretary	Level 17 in the Pay Matrix
(3)	Principal Secretary/Principal Secretary –cum-Commissioner	Level 15 in the Pay Matrix
(4)	Secretary to Government	Level 14 in the Pay Matrix
(5)	Secretary-cum-Commissioners	Level 14 in the Pay Matrix

**TRIPURA**

(1)	Chief Secretary to the Government	Level 17 of the Pay Matrix
(2)	Principal Secretary to Government	Level 15 of the Pay Matrix
(3)	Director General, State Institute of Public Administration and Rural Development	Level 15 of the Pay Matrix
(4)	Principal Secretary to Governor, Tripura	Level 15 of the Pay Matrix
(5)	Principal Resident Commissioner, Tripura Bhawan, New Delhi	Level 15 of the Pay Matrix
(6)	Secretary to Government	Level 14 of the Pay Matrix
(7)	Chief Executive Officer, Tripura Tribal Areas Autonomous District Council	Level 14 of the Pay Matrix
(8)	Resident Commissioner, Tripura	Level 14 of the Pay Matrix
(9)	Secretary to Chief Minister	Level 14, of the Pay Matrix
(10)	Commissioner for Departmental Enquiries	Level 14 of the Pay Matrix

**UTTARAKHAND**

(1)	Chief Secretary & Chairman UJVNL	Level 17 of the Pay Matrix
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(2)	Additional Chief Secretary & IDC/FRDC	Level 17 of the Pay Matrix
(3)	Principal Secretary to Government	Level 15 of the Pay Matrix
(4)	Principal Secretary, Personnel, GAD, SAD, HRD Vigilance & Chief Electoral Officer	Level 15 of the Pay Matrix
(5)	Principal Secretary, Home Jail & Home Guards	Level 15 of the Pay Matrix
(6)	Chairman, Board of Revenue	Level 15 of the Pay Matrix
(7)	Principal Secretary Forests & Rural Development Commissioner	Level 15 of the Pay Matrix
(8)	Principal Secretary, Industry Commerce & Civil Aviation	Level 15 of the Pay Matrix
(9)	Principal Secretary & Social Welfare, Women Empowerment & Child Development, Minority Welfare	Level 15 of the Pay Matrix
(10)	Resident commissioner	Level 14 of the Pay Matrix
(11)	Secretary to Government	Level 14 of the Pay Matrix
(12)	Secretary to Rural Development & Panchayati Raj	Level 14 of the Pay Matrix
(13)	Secretary, Home & Disaster Management	Level 14 of the Pay Matrix
(14)	Secretary, Forest & Watershed	Level 14 of the Pay Matrix
(15)	Secretary, IT Science & Technology	Level 14 of the Pay Matrix
(16)	Secretary, PWD	Level 14 of the Pay Matrix
(17)	Secretary, Health, Medical Education, Food & Supplies	Level 14 of the Pay Matrix
(18)	Secretary, Transport, Urban Development & Housing	Level 14, of the Pay Matrix
(19)	Secretary, Sports & Youth Welfare	Level 14, of the Pay Matrix
(20)	Secretary, Irrigation Minor Irrigation & Drinking Water	Level 14 of the Pay Matrix
(21)	Secretary to Governor	Level 14, of the Pay Matrix
(22)	Secretary to Chief Minister	Level 14 of the Pay Matrix
(23)	Commissioner, Garhwal & Rural Development Commissioner	Level 14 of the Pay Matrix
(24)	Commissioner, Kumaon & Director ATI	Level 14 of the Pay Matrix
(25)	Secretary, Finance & Excise	Level 14, of the Pay Matrix
(26)	Secretary, Power	Level 14 of the Pay Matrix
(27)	Secretary, Tourism and Ecotourism & CEO Tourism Development Board	Level 14 of the Pay Matrix

**UTTAR PRADESH**

(1)	Chief Secretary	Level 17 of the Pay Matrix
(2)	Chairman, Board of Revenue & Adviser, Land Reforms	Level 17 of the Pay Matrix
(3)	Chairman, Administrative Tribunal and Chairman, Vigilance Commission	Level 17 of the Pay Matrix

(4)	Member, Board of Revenue	Level 17 of the Pay Matrix
(5)	Director General, Training	Level 17 of the Pay Matrix
(6)	Agriculture Production Commissioner	Level 17 of the Pay Matrix
(7)	Industrial Development Commissioner	Level 17 of the Pay Matrix
(8)	Divisional Commissioners (Agra, Varanasi, Meerut, Lucknow, Allahabad, Kanpur)	Level 15 of the Pay Matrix
(9)	Principal Secretary to the Government	Level 15 of the Pay Matrix
(10)	Resident Commissioner, New Delhi	Level 15 of the Pay Matrix
(11)	Principal Secretary to Governor	Level 15 of the Pay Matrix
(12)	Principal Secretary to Chief Minister	Level 15 of the Pay Matrix
(13)	Director General, State Institute of Rural Development	Level 15 of the Pay Matrix
(14)	Social Welfare Commissioner	Level 15 of the Pay Matrix
(15)	Chief Electoral Officer	Level 14 of the Pay Matrix
(16)	Divisional Commissioners	Level 14 of the Pay Matrix
(17)	Secretary to Government	Level 14 of the Pay Matrix
(18)	Secretary to Chief Minister	Level 14 of the Pay Matrix
(19)	Food and Drugs Administration Commissioner	Level 14 of the Pay Matrix
(20)	Sales Taxes Commissioner	Level 14 of the Pay Matrix
(21)	Commissioner of Rural Development	Level 14 of the Pay Matrix
(22)	Transport Commissioner	Level 14 of the Pay Matrix
(23)	Housing Commissioner	Level 14 of the Pay Matrix
(24)	Dairy Development Commissioner	Level 14 of the Pay Matrix
(25)	Registrar, Cooperative Societies	Level 14 of the Pay Matrix
(26)	Director, Administrative Training Institute	Level 14 of the Pay Matrix
(27)	Director of Industries	Level 14 of the Pay Matrix
(28)	Excise Commissioner	Level 14 of the Pay Matrix
(29)	Director, Handlooms and Textiles	Level 14 of the Pay Matrix
(30)	Cane Commissioner	Level 14 of the Pay Matrix
(31)	Commissioner and Secretary, Board of Revenue	Level 14 of the Pay Matrix
(32)	Director General, Prisons	Level 14 of the Pay Matrix
(33)	Director General, Tourisms	Level 14 of the Pay Matrix
(34)	Chief Executive Officer, Noida	Level 14 of the Pay Matrix
(35)	Chief Executive Officer, Greater Noida	Level 14, of the Pay Matrix
(36)	Labour Commissioner	Level 14 of the Pay Matrix
(37)	Chairman Administrative Tribunal II	Level 14, of the Pay Matrix
(38)	Member (Judicial) Board of Revenue	Level 14 of the Pay Matrix
(39)	Commissioner, Food	Level 14, of the Pay Matrix
(40)	Entertainment Tax Commissioner	Level 14, of the Pay Matrix
(41)	Inspector General of Registration & Stamps	Level 14 of the Pay Matrix

(42)	Commissioner for Consolidation	Level 14 of the Pay Matrix
(43)	Principal Staff Officer to Chief Secretary	Level 14 of the Pay Matrix
(44)	Director, Culture	Level 14 of the Pay Matrix

<b>WEST BENGAL</b>		
(1)	Chief Secretary	Level 17 of the Pay Matrix
(2)	Additional Chief Secretary, Health	Level 17 of the Pay Matrix
(3)	Additional Chief Secretary, Forest Department	Level 17 of the Pay Matrix
(4)	Additional Chief Secretary, Home Department	Level 17 of the Pay Matrix
(5)	Additional Chief Secretary, Development & Planning Department	Level 17 of the Pay Matrix
(6)	Principal Secretary, Finance Department	Level 15 of the Pay Matrix
(7)	Land Reforms Commissioner & Principal Secretary Land & Land Reforms Department	Level 15 of the Pay Matrix
(8)	Principal Secretary, Personnel & Administrative Reforms Department	Level 15 of the Pay Matrix
(9)	Principal Secretary, Agriculture Department	Level 15 of the Pay Matrix
(10)	Principal Secretary, Backward Class Welfare Department	Level 15 of the Pay Matrix
(11)	Principal Secretary, Commerce & Industries Department	Level 15 of the Pay Matrix
(12)	Principal Secretary, Panchayat & Rural Development Department	Level 15 of the Pay Matrix
(13)	Food Commissioner & Principal Secretary Food & Civil Supplies Department	Level 15 of the Pay Matrix
(14)	Principal Secretary, Higher Education Department	Level 15 of the Pay Matrix
(15)	Principal Secretary, Labour Department	Level 15 of the Pay Matrix
(16)	Principal Secretary Micro & Small Scale Enterprises & Textiles Department	Level 15 of the Pay Matrix
(17)	Principal Secretary, Power & Non-Conventional Energy Sources Department	Level 15 of the Pay Matrix
(18)	Principal Secretary Public Health Engineering Department	Level 15 of the Pay Matrix
(19)	Principal Secretary Public Works Department	Level 15 of the Pay Matrix
(20)	Principal Secretary, School Education Department	Level 15 of the Pay Matrix
(21)	Principal Secretary, Transport Department	Level 15 of the Pay Matrix
(22)	Principal Secretary, Urban Development Department	Level 15 of the Pay Matrix
(23)	Principal Secretary, Women & Child Development Department	Level 15 of the Pay Matrix
(24)	Principal Resident Commissioner, Government of West Bengal, New Delhi	Level 15 of the Pay Matrix
(25)	Director General, Administrative Training Institute	Level 15 of the Pay Matrix
(26)	Commissioner, Jalpaiguri Division	Level 15 of the Pay Matrix

(27)	Secretary, Agriculture Marketing Department	Level 14 of the Pay Matrix
(28)	Secretary Animal Resources Department	Level 14 of the Pay Matrix
(29)	Secretary, Consumer Affairs Department	Level 14 of the Pay Matrix
(30)	Secretary, Co-operation Department	Level 14 of the Pay Matrix
(31)	Secretary, Civil Defence Department	Level 14 of the Pay Matrix
(32)	Secretary, Correctional Administration Department	Level 14 of the Pay Matrix
(33)	Secretary, Disaster Management Department & Relief Commissioner	Level 14 of the Pay Matrix
(34)	Secretary, Environment Department	Level 14 of the Pay Matrix
(35)	Secretary, Excise Department	Level 14 of the Pay Matrix
(36)	Secretary, Finance (Revenue) Department	Level 14 of the Pay Matrix
(37)	Secretary, Fire & Emergency Services Department	Level 14 of the Pay Matrix
(38)	Secretary, Fisheries Department	Level 14 of the Pay Matrix
(39)	Secretary, Food Processing Industries & Horticulture Department	Level 14 of the Pay Matrix
(40)	Secretary, Hill Affairs Department	Level 14 of the Pay Matrix
(41)	Secretary, Information & Cultural Affairs Department	Level 14 of the Pay Matrix
(42)	Secretary, Information Technology Department	Level 14 of the Pay Matrix
(43)	Secretary, Biotechnology Department	Level 14 of the Pay Matrix
(44)	Secretary, Industrial Reconstruction & Public Enterprises Department	Level 14 of the Pay Matrix
(45)	Secretary, Minority Affairs & Madrassa Education Department	Level 14 of the Pay Matrix
(46)	Secretary, Municipal Affairs Department	Level 14 of the Pay Matrix
(47)	Secretary, Mass Education Department	Level 14 of the Pay Matrix
(48)	Secretary, North Bengal Development Department	Level 14 of the Pay Matrix
(49)	Secretary, PaschimanchalUnnayan Affairs, Department	Level 14 of the Pay Matrix
(50)	Secretary, Refugee, Relief & Rehabilitation Department	Level 14 of the Pay Matrix
(51)	Secretary, Self Help Group & Self Employment Department	Level 14 of the Pay Matrix
(52)	Secretary, Sunderban Affairs Department	Level 14 of the Pay Matrix
(53)	Secretary, Sports Department	Level 14 of the Pay Matrix
(54)	Secretary, Youth Services Department	Level 14 of the Pay Matrix
(55)	Secretary, Tourism Department	Level 14 of the Pay Matrix
(56)	Secretary, Science & Technology Department	Level 14 of the Pay Matrix
(57)	Secretary, Technical Education & Training Department	Level 14 of the Pay Matrix
(58)	Secretary, Water Resources Investigation & Development Department	Level 14 of the Pay Matrix
(59)	Secretary/Special Secretary to Government	Level 14 of the Pay Matrix

(60)	Divisional Commissioner	Level 14 of the Pay Matrix
(61)	Commissioner, Social Welfare	Level 14 of the Pay Matrix
(62)	Commissioner, Commercial Taxes	Level 14 of the Pay Matrix
(63)	Labour Commissioner	Level 14 of the Pay Matrix
(64)	Commissioner Panchayats	Level 14 of the Pay Matrix
(65)	Commissioner Family Welfare	Level 14 of the Pay Matrix
(66)	Commissioner School Education	Level 14 of the Pay Matrix
(67)	Excise Commissioner	Level 14 of the Pay Matrix
(68)	Principal Secretary, Gorkhaland Territorial Administration	Level 14 of the Pay Matrix
(69)	Municipal Commissioner, Kolkata Municipal Corporation	Level 14 of the Pay Matrix
(70)	Chief Electoral Officer	Level 14 of the Pay Matrix
(71)	Chief Executive Officer, Kolkata Metropolitan Development Authority	Level 14 of the Pay Matrix
(72)	Commissioner, MNREGS Programme	Level 14 of the Pay Matrix
(73)	Managing Director, National Rural Health Mission	Level 14 of the Pay Matrix
(74)	Commissioner, Food Safety & Standards	Level 14 of the Pay Matrix
(75)	Director General, Ayurveda, Unani, Siddha & Homeopathy	Level 14 of the Pay Matrix
(76)	Inspector General of Registration & Commissioner Stamp Revenue	Level 14 of the Pay Matrix
(77)	Transport Commissioner	Level 14 of the Pay Matrix
(78)	Member Secretary, Pollution Control Board	Level 14 of the Pay Matrix
(79)	Commissioner Textiles & Sericulture	Level 14 of the Pay Matrix
(80)	MD, WB Industrial Development Corporation	Level 14 of the Pay Matrix
(81)	Secretary, Urban Development and Managing Director Housing Infrastructure Development Corporation	Level 14 of the Pay Matrix
(82)	Special Commissioner, Commercial Taxes	Level 14 of the Pay Matrix
(83)	Special Resident Commissioner, Govt. of West Bengal	Level 14 of the Pay Matrix

**PART-B**

**Posts carrying pay in the Senior Scale of the Indian Administrative Service under the State Governments including posts carrying Special Allowance in addition to pay.** <sup>5</sup>(1) The number of posts in the Selection Grade in a State Cadre shall be as per the norms issued by the Central Government for fixation of cadre strength of IAS.

(2) The State Government concerned shall be competent to grant a special allowance for any of the posts specified in this part of the Schedule either individually or with reference to a group or class of such posts.

(3) The amount of any special allowance which may be sanctioned by the State Government under clause (2) shall be Rs.400 for posts in the Junior Time Scale, Rs.600/- for posts in the Time Scale, Rs.800/- for posts in the Junior Administrative Grade and Rs.1000/- for posts in the Selection Grade.

(4) Post in the junior time scale of the Service have not been specified in the Schedule but it shall be within the competence of the State Governments concerned to sanction any special allowance to be attached to such posts.

S. No.	ANDHRA PRADESH
(1)	Secretary to CCLA
(2)	Collectors and District Magistrates
(3)	Joint Collectors
(4)	PO, ITDA/PD, DRDA/CEO, ZP
(5)	Joint Commissioner/ Deputy Commissioner-Commercial Taxes
(6)	Chief Rationing Officer
(7)	Directors
(8)	Additional/Joint/Deputy Secretaries to Government
	<b>ARUNACHAL PRADESH-GOA-MIZORAM-UNION TERRITORIES</b>
	<b>ARUNACHAL PRADESH</b>
(1)	Secretary (Industries)
(2)	Secretary (Supply & Transport)
(3)	Secretary (Rural Development)
(4)	Secretary to Chief Minister
(5)	Secretary to Governor
(6)	Registrar, Cooperative Societies
(7)	Director (Transport)
(8)	Director of Civil Supplies
(9)	Director (Education)
(10)	Director (Health Services)
(11)	Resident Commissioner
(12)	Deputy Commissioner (Districts)
	<b>GOA</b>
(1)	Secretary to Governor
(2)	Secretary to Chief Minister
(3)	Secretaries to Government
(4)	Commissioner (VAT)
(5)	Director of Industries and Mines
(6)	Collector/District Magistrate
(7)	Commissioner of Excise
(8)	Director (Education)
(9)	Director (Tourism)

(10)	Resident Commissioner
	<b>MIZORAM</b>
(1)	Secretaries
(2)	Secretary to Governor
(3)	Secretary to Chief Minister
(4)	Registrar, Cooperative Societies
(5)	Special Secretaries
(6)	Director (Food & Supply)
(7)	Director (Industries)
(8)	Director (Education)
(9)	Deputy Commissioners (Districts)
(10)	Resident Commissioner
	<b>ANDAMAN and NICOAR ISLANDS</b>
(1)	Secretary to Lt. Governor
(2)	Deputy Commissioner (Districts)
(3)	Secretary (Personnel)
(4)	Secretary (Tourism)
(5)	Secretary (Health)
(6)	Secretary (Education)
(7)	Secretary (RD/LSG & PWD)
(8)	Resident Commissioner
	<b>CHANDIGARH</b>
(1)	Deputy Commissioner (Districts)
(2)	Joint Secretary (Finance)
(3)	Secretaries
(4)	Additional Secretary
(5)	Additional Deputy Commissioner
	<b>DAMAN and DIU / DADRA and NAGAR HAVELI</b>
(1)	Collector /District Magistrate (Daman, Diu and Dadra & Nagar Haveli)
	<b>NATIONAL CAPITAL TERRITORY OF DELHI</b>
(1)	Dy. Commissioner (Districts)
(2)	Director of Training (UTCS)
(3)	Director of Social Welfare
(4)	Director, Agricultural Marketing
(5)	Special Secretary(Finance)
(6)	Additional Director of Education (Admn.)
(7)	Special Secretary (Planning & Monitoring and ISHM, Health & FW)

(8)	Special Secretary (Services)
(9)	Special Secretary (NCR)
(10)	Special Secretary (UD)
(11)	Special Secretary (PWD)
(12)	Special Secretary to Lt. Governor
(13)	Director, Women & Child Development
	<b>LAKSHADWEEP</b>
(1)	Collector-cum-District Magistrate
	<b>PUDUCHERRY</b>
(1)	Secretaries to Government
(2)	Resident Commissioner
(3)	Secretary to Lt. Governor
(4)	Secretary to Chief Minister
(5)	Collectors
	<b>ASSAM-MEGHALAYA</b>
	<b>ASSAM</b>
(1)	Staff Officer to Chief Secretary
(2)	Secretary/Addl.Secretary/Joint Secretary/Deputy Secretary
(3)	Commissioner of Transport
(4)	Commissioner of Excise
(5)	Director, Land Records
(6)	Registrar of Co-operative Societies
(7)	Deputy Commissioner
(8)	Member, Board of Revenue
(9)	Director, Social Welfare
(10)	Labour Commissioner
(11)	CEO, ZP
	<b>MEGHALAYA</b>
(1)	Secretary/Addl.Secretary/Joint Secretary/Deputy Secretary
(2)	Director of Food, Civil Supplies & Consumer Affairs
(3)	Registrar of Co-operative Societies
(4)	Deputy Commissioners
(5)	Director of C & RD
(6)	Commissioner of Taxes
(7)	Commissioner of Excise
(8)	ADC/DPO
	<b>BIHAR</b>
(1)	Special/Additional/Joint/Deputy Secretary
(2)	District Magistrate & Collector/Addl.D.M

(3)	Registrar, Cooperative Societies
(4)	Secretary, Board of Revenue
(5)	State Transport Commissioner
(6)	Labour Commissioner
(7)	Sugar Cane Commissioner
(8)	CEO cum Municipal Commissioner, Patna Municipal Corporation
(9)	Commissioner, MNREGA
(10)	Excise Commissioner-cum-IG Registration
(11)	Directors
	<b>CHHATTISGARH</b>
(1)	Collector
(2)	Executive Director, DRDA and Ex-officio, CEO, District Panchayat
(3)	Additional Collector
(4)	Additional Secretary/Joint Secretary/ /Deputy Secretary to Government
(5)	Director, Public Instruction
(6)	Director, Women and Child Development
(7)	Director, Land Records
(8)	Director, Urban Administration
(9)	Director, Panchayat & Social Welfare
(10)	Director, Food Civil Supplies & Consumer Protection
(11)	Secretary, Public Service Commission
(12)	Director, Treasuries and Accounts
(13)	Director, Institutional Finance
(14)	Director, Budget
(15)	Director, Local Fund Audit
(16)	Additional Resident Commissioner, Govt. of Chhattisgarh, New Delhi
	<b>GUJARAT</b>
(1)	Additional /Joint/Deputy Secretary to Government
(2)	Collectors
(3)	District Development Officer
(4)	Director of Municipalities
(5)	Registrar of Cooperative Societies
(6)	Commissioner, Entertainment Tax
(7)	Deputy Director General SPIPA
(8)	Director of Employment & Training
(9)	Director of Civil Supplies
(10)	Director of Scheduled Caste Welfare
(11)	Additional Commissioner of Industries
(12)	Additional Development Commissioner

(13)	Additional Commissioner of Commercial Tax
(14)	Additional Rural Development Commissioner
(15)	Superintendent of Stamps & Inspector General of Registration
(16)	Commissioner of Mid-day Meals
(17)	Director, ICDS
(18)	Additional Rural Development Commissioner (MNREGA)
	<b>HARYANA</b>
(1)	Joint Secretary/Deputy Secretary/ Officer on Special Duty
(2)	Labour Commissioner
(3)	Director/Project Director
(4)	Deputy Principal Secretary to Chief Minister
(5)	Additional Resident Commissioner, Haryana Bhawan, New Delhi.
(6)	Additional Labour Commissioner
(7)	Additional Director
(8)	Secretary, Haryana Public Service Commission
(9)	Secretary, Haryana Board of School Education, Bhiwani
(10)	Deputy Commissioner
(11)	Additional Deputy Commissioner-cum-Chief Executive Officer, District Rural Development Agency/Additional Collector
	<b>HIMACHAL PRADESH</b>
1.	Secretary/Special Secretary/Additional Secretary/Joint Secretary
2.	Secretary, Public Service Commission
3.	Director, Food, Civil Supplies & CA
4.	Director of Rural Development & PR
5.	Labour Commissioner cum Director Employment and Training
6.	Director, Transport
7.	Settlement Officers
8.	Deputy Commissioners
9.	Commissioner, Departmental Enquiries
10.	Additional Deputy Commissioners
11.	Additional Director of Industries
12.	Director of Land Records
13.	Director of Urban Development
14.	Director, IT
15.	Director, SC, OBC & Minority Affairs, HP
16.	Director, Energy, HP
17.	Director, Women and Child Development, HP
18.	Director, Town & Country Planning, HP
19.	Director, Public Finance & Public Enterprises

20.	Director, HIPA
	<b>JAMMU AND KASHMIR</b>
(1)	Deputy Commissioners
(2)	Director, Industries and Commerce
(3)	Director, Consumer Affairs and Public Distribution
(4)	Secretaries/Special Secretaries/Additional Secretaries to Government
(5)	Labour Commissioner
(6)	Settlement Commissioner
(7)	Additional Deputy Commissioners
(8)	Additional District Development Commissioners
	<b>JHARKHAND</b>
(1)	Spl./Addl./Jt./Dy. Secretary
(2)	Tribal Welfare Commissioner
(3)	Director Industries
(4)	I.G. Prison
(5)	I.G. Registration
(6)	State Transport Commissioner
(7)	Labour Commissioner
(8)	Registrar, Cooperative Societies
(9)	District Magistrate/Collector/DC/ADC
(10)	Settlement Officer/DDC/Chief Executive Officer
(11)	Commissioner, Commercial Taxes
(12)	Director, Panchayati Raj
(13)	Director, Municipal Administration
(14)	Director, Land Acquisition & Land Records
(15)	Mission Director, National Rural Health Mission
(16)	Director, SarvaShikshaAbhiyan
(17)	Commissioner, MNREGA
(18)	Administrator, SwarnRekha Multipurpose Project
(19)	Director, Primary Education
(20)	Director, Secondary Education
(21)	Director, Social Welfare
(22)	Director, Employment, Training and Skill Development
(23)	Director, Sports
(24)	Director, Tourism
	<b>KARNATAKA</b>
(1)	Secretary, KPSC
(2)	Director of Agricultural Marketing

(3)	Director of P.U Education
(4)	Director of Municipal Administration
(5)	Commissioner for Religious & Charitable Endowment
(6)	Deputy Secretary, DPAR (Services) DPAR & Deputy Secretary (Budget & Resources) Finance Department
(7)	Director, Women & Child Welfare Dept.
(8)	Dir. I..T & B.T.
(9)	Director, Karnataka Rural Water Supply & Sanitation Agency & E/o Addl./Jt. Secy. to Govt. RD & PR Dept.
(10)	Deputy Commissioner
(11)	Chief Executive Officer, ZillaPanchayat
(12)	Director, Rural Energy Programme & EO AS/JS/DS to Govt. RDPR Department
(13)	Mission Director, State Water & Sanitation Mission & E/o AS/JS/DS to Govt. RDPR
(14)	Director Horticulture & Director National Horticulture Mission & E/o AS/JS/DS to Govt. Horticulture Department
(15)	Director Mines & Geology & E/o AS/JS/DS to Govt. C&I Department
(16)	Managing Director, Rajiv Gandhi Rural Housing Corporation Limited
(17)	Managing Director, Karnataka State Highways Improvement Programme
(18)	Managing Director, Karnataka State Beverages Corporation Limited
(19)	Managing Director, Karnataka State Small Scale Industries Development Corporation
(20)	Managing Director, Mysore Minerals Limited
(21)	Managing Director, Karnataka Handlooms Development Corporation
(22)	Managing Director, Karnatka Rural Infrastructure Development Corporation
(23)	Managing Director, Directorate of Command Areas Development Authority
(24)	Managing Director, Cauvery Neeravary Nigam Limited
(25)	Managing Director, KaveriJalBhagya Nigam Limited
(26)	Managing Director, Karnataka Urban Infrastructure Development Corporation
(27)	Managing Director, BESCO
(28)	Managing Director, HESCO
(29)	Managing Director, GESCOM
(30)	Managing Director, CHESCO
(31)	Director Municipal Administration
(32)	Director, Tourism
(33)	Chief Executive Officer, Karnataka Industrial Areas Development Board
(34)	Commissioner, Hubli-Dharwad Municipal Corporation
(35)	Commissioner, Mysore Municipal Corporation

	<b>KERALA</b>
(1)	Special Secretary/Additional/Joint/ Deputy Secretary to Government
(2)	Joint and Deputy Commissioners
(3)	Secretary, Land Board
(4)	Director, Kerala Institute of Local Administration
(5)	Inspector General of Registrations
(6)	Director of Fisheries
(7)	Director of Panchayats
(8)	Director Urban Affairs
(9)	Director of Public Relations
(10)	Director of Tourism
(11)	Director of Sports and youth Affairs
(12)	Director of Social Welfare
(13)	Director, Scheduled Castes Development Department
(14)	Labour Commissioner
(15)	Director of Employment and Training
(16)	Director of Civil Supplies
(17)	District Collectors
(18)	Additional Director of Industries and Commerce
(19)	Director of Survey and Land Records
(20)	Director, Scheduled Tribes Development Department
(21)	Director Planning Officer/General Manager District Industries Centre/Project Officer DRDA/Cardamom Settlement Officer/ Sub-Collectors Grade-I
(22)	Commissioner, Rural Development
(23)	Commissioner, Entrance Examinations.
(24)	Commissioner, Housing
(25)	Additional Resident Commissioner, Kerala House, New Delhi.
(26)	Director, Collegiate Education
(27)	Director, Public Instructions
(28)	Director, Information Technology
(29)	Director, NORKA (Non Resident Keralites Affairs)
(30)	Additional Director (General), Tourism
(31)	Director Hill Area Development
(32)	Director, Coastal Area Development
(33)	Executive Assistant to the Chief Secretary
(34)	Director, Higher Secondary Education

<b>MADHYA PRADESH</b>	
(1)	Collectors
(2)	Additional Commissioner, Revenue
(3)	Executive Director, DRDA and Ex-officio CEO ZilaPanchayat
(4)	Additional/Deputy Secretary, Govt. of MP
(5)	Director, Skill Development
(6)	Secretary, Public Service Commission
(7)	Additional Commissioner, Sales Tax
(8)	Additional Commissioner, Tribal Development
(9)	Director, Indian System of Medicine and Homeopathy
(10)	Director, NVDA
(11)	Director, Tribal Area Development & Planning
(12)	Additional Commissioner, Excise
(13)	Secretary, Board of Revenue, Gwalior
(14)	Director, Women & Child Development
(15)	Director, Gas Claim
(16)	Additional Commissioner, Public Instruction
(17)	Secretary, State Election Commission
(18)	Additional Secretary to Governor
(19)	Secretary, Board of Secondary Education
(20)	Additional Register, Cooperative Societies
(21)	Director, Horticulture
(22)	Director, Estate
(23)	Director, Rural Employment
(24)	Joint Chief Electoral Officer
(25)	Secretary, State Information Commission
(26)	Director, Panchayati Raj
(27)	Director, SCERT
<b>MAHARASHTRA</b>	
(1)	Joint Secretary/Addl.Secretary/Special Secretary
(2)	Collector
(3)	Chief Executive Officer, ZilaParishad
(4)	Special Commissioner of Sales Tax
(5)	Joint Commissioner of Sales Tax
(6)	Director of Social Welfare
(7)	Additional Divisional Commissioner
(8)	Director, Textiles
(9)	Controller of Rationing
(10)	Additional Commissioner Tribal Development

(11)	Commissioner Sports & Youth Services
(12)	Director General, Information & Public Relation
(13)	Commissioner, Persons with Physical Disabilities
	<b>MANIPUR</b>
(1)	Special/Additional/Joint/Deputy Secretary
(2)	Deputy Commissioners
(3)	Commissioner for Excise
(4)	Commissioner for Taxes
(5)	Director of Vigilance
(6)	Director of Food & Civil Supplies
(7)	Registrar of Cooperative Societies
(8)	Director of Settlement and Land Records
(9)	Director of Tourism
(10)	Director of Information and Public Relations
(11)	Director of Commerce & Industries
(12)	Director of Transport
(13)	Director of Tribal Development & Backward Classes
(14)	Director of Municipal Administration and Urban Development
(15)	Director of Youth Affairs & Sports
(16)	Director of Higher Education
(17)	Director of School Education

	<b>NAGALAND</b>
(1)	Secretary to Government
(2)	Director
(3)	Principal Director, School Education
(4)	Deputy Commissioner
(5)	Additional Deputy Commissioner
	<b>ORISSA</b>
(1)	Secretary/Additional Secretary/Joint Secretary/Deputy Secretary
(2)	Secretary, Board of Revenue
(3)	Registrar, Co-operative Societies
(4)	Director, ST & SC Development
(5)	Director, Panchayati Raj
(6)	Director of Industries
(7)	Director of Employment
(8)	Inspector General of Registration
(9)	Excise Commissioner
(10)	Labour Commissioner

(11)	Director of Tourism
(12)	Director of Textiles & Handloom
(13)	Director, Social Welfare
(14)	Director, Special Project
(15)	District Magistrates and Collectors
(16)	Additional District Magistrates/Sub-Collector, Grade-I/Project Administrator, I.T.D.A
(17)	Director, Elementary and Mass Education
(18)	Director, Secondary Education
(19)	Director, NRLM
(20)	Director, NRHM
(21)	Director, Technical Education & Training
(22)	Director, Agriculture and Food Production
(23)	Director, Animal Husbandry and Veterinary Services
(24)	Director, Fisheries
	<b>PUNJAB</b>
(1)	Special/Addl./Joint Secretary to the Government
(2)	Director, Information and Public Relation
(3)	Director of State Transport
(4)	Director of Industries & Commerce
(5)	Director of Rural Development and Panchayat
(6)	Director of Land Records and Settlement & Consolidation and Land Acquisition
(7)	Director of Local Government
(8)	Labour Commissioner
(9)	Director of Employment
(10)	Director, Welfare of SC/BC
(11)	Director, Development of Women and Children
(12)	Director, Information and Technology
(13)	Director, School Education
(14)	Additional Director of Industries
(15)	Additional Registrar of Co-op Societies
(16)	Director, Excise and Taxation
(17)	Director, Grievances & Pensions
(18)	Deputy Commissioners
(19)	Additional Deputy Commissioner/Joint Development Commissioner, Integrated Rural Development/Chief Executive Officer or Addl. Deputy Commissioner Development
(20)	Additional Chief Electoral Officer

	<b>RAJASTHAN</b>
(1)	Special Secretary to Government
(2)	Deputy Secretary to Government
(3)	Settlement Commissioner & ex-officio Director of Consolidation
(4)	Collector & District Magistrate
(5)	Director, Watershed Development & Soil Conservation
(6)	Director, Secondary Education
(7)	Director, Women & Child Development
(8)	Director, State Insurance & PF
(9)	CEO, Zila Parishad
(10)	Additional Commissioner, Commercial Taxes
(11)	Additional Registrar, Co-op. Societies
(12)	Registrar, Board of Revenue
(13)	Additional Commissioner, Food
(14)	Director, Information & Public Relations
(15)	Director, Information Technology
(16)	Secretary, RPSC
(17)	Director, Social Justice & Empowerment
(18)	Director, Archeology & Museum Department
(19)	Director, Mines & Geology Department
(20)	Mission Director, National Rural Health Mission
(21)	Commissioner, Mid-Day -Meal
(22)	Commissioner, Employment Guarantee Scheme
(23)	Director, Elementary Education
(24)	Commissioner, Colonization
(25)	Additional Commissioner, Bureau of Industrial Promotion
	<b>SIKKIM</b>
(1)	Secretary to Government/Joint Secretaries/Deputy Secretaries
(2)	District Magistrates and Collectors
	<b>TAMIL NADU</b>
(1)	Additional/Joint/Deputy Secretaries to Government
(2)	Director of AdiDravidar& Tribal Welfare
(3)	Deputy/Joint/Additional Commissioners
(4)	Director of Small Savings & Raffles
(5)	Director of Stationery & Printing
(6)	Director of Backward Classes
(7)	Collectors
(8)	Director of Land Reforms
(9)	Secretary, State Election Commission

(10)	Director of MBC & Denotified Communities
(11)	Director of Agricultural Marketing
(12)	Director of Treasuries & Accounts
(13)	Director of Statistics
(14)	Additional Registrar of Co-op. Societies
(15)	Director of Information & Public Relations
(16)	Director of Sericulture
(17)	Director of Social Welfare
(18)	Sub-Collectors/Additional Collectors/Additional Collectors (Development)
(19)	Secretary, TNPSC
(20)	Commissioner for Disciplinary Proceedings (Madurai/Coimbatore)
(21)	Controller of Examinations, TNPSC
(22)	Director of Urban Land Ceiling
(23)	Deputy Secretary/Joint Secretary/Additional Secretary to Chief Minister
(24)	Director, Data Centre
(25)	Director, Animal Husbandry
(26)	Joint CEO (SVEEP)
(27)	P.D. Tamil Nadu Health Society
(28)	Commissioner to Corporation (Madurai/ Coimbatore)
(29)	Director, Minorities Welfare
(30)	Director, e-governance cum ex-officio Joint Secretary/Additional Secretary

	<b>TELANGANA</b>
(1)	Secretary to CCLA
(2)	Collectors and District Magistrates
(3)	Joint Collectors
(4)	PO, ITDA/PD, DRADA/CEO,ZP
(5)	Joint Commissioner/Deputy Commissioner-Commercial Taxes
(6)	Chief Rationing Officer
(7)	Directors
(8)	Additional/Joint/Deputy Secretaries to Government.

	<b>TRIPURA</b>
(1)	Secretary to Public Service Commission
(2)	Additional Secretary/Deputy Secretary/Joint Secretary to Government
(3)	District Magistrate and Collector
(4)	Director of Higher Education
(5)	Director of School Education
(6)	Director of Vigilance

(7)	Director of Social Welfare and Social Education
(8)	Director of Food and Civil Supplies
(9)	Director of Land Records and Settlement
(10)	Director of Information, Cultural Affairs and Tourism
(11)	Registrar of Cooperative Societies
(12)	Labour Commissioner
(13)	Director, Youth Affairs and Sports
(14)	Director of Welfare for Schedule Tribes
(15)	Director of Welfare for Schedule Castes, OBC & Religious Minorities
(16)	Director of Excise and Taxes
(17)	Director of Industries and Commerce
(18)	Director, Information Technology
(19)	Director of Handloom, Handicraft and Sericulture
(20)	Director, Planning and Coordination

	<b>UTTARAKHAND</b>
(1)	Director, Industries & MD SIDCUL
(2)	Commissioner, Labour and Director, Training & Employment & DG Education
(3)	Director, Cultural & Sports
(4)	Transport Commissioner & MD Transport Corporation
(5)	Director General, Information & Public Relation (DIPR)
(6)	Registrar, Co-operatives, Commissioner Excise, Taxes & IG Stamps & Registration
(7)	District Magistrate
(8)	Additional Secretary
(9)	Vice Chairman, MDDA (Mussoorie Dehradun Development Authority)
(10)	Chief Development Officer
(11)	Municipal Commissioner, Municipal Corporation Dehradun

	<b>UTTAR PRADESH</b>
(1)	District Magistrates
(2)	Joint Development Commissioner/CDO/Additional/Joint Project Administrator, Area Development
(3)	Special Secretary to Government
(4)	Additional/Joint Labour Commissioner
(5)	Export Commissioner, Goods/Services
(6)	Additional Registrar, Cooperative Societies
(7)	Additional Commissioner, Rural Development
(8)	Additional/Joint Sales Tax Commissioner

(9)	Director, Panchayats
(10)	Director, Information
(11)	Director, Training & Employment
(12)	Director, Social Welfare
(13)	Secretary, Public Service Commission
(14)	Relief Commissioner
(15)	Director, Local Bodies
(16)	Regional Food Controller
(17)	Director (Administration), Medical, Health & Family Welfare
(18)	Additional Commissioner and Additional Secretary, Board of Revenue
(19)	Director, Bureau of Public Enterprises and Joint/Special Secretary to Government
(20)	Director (Administration), SGPGI
(21)	Additional Director, Administrative Training Institute
(22)	Additional Resident Commissioner

	<b>WEST BENGAL</b>
(1)	Director SUDA
(2)	Director of Land Records & Survey
(3)	Commissioner for Backward Classes Welfare
(4)	Additional Secretary/Joint Secretary
(5)	Director of Cottage and Small Scale Industries
(6)	Director of District Distribution Procurement and Supply
(7)	Secretary, Vigilance Commission
(8)	Registrar, Cooperative Societies
(9)	Director of Fisheries
(10)	Director, ESI
(11)	Commissioner, Agricultural Income Tax & Profession Tax
(12)	Advisor, Industries & Additional Resident Commissioner
(13)	Director of Industries
(14)	Secretary, KMDA
(15)	Municipal Commissioner
(16)	Special Municipal Commissioner, Kolkata Municipal Corporation
(17)	Additional Chief Electoral Officer
(18)	Mission Director, Education
(19)	District Magistrate and Collector
(20)	Chief Executive Officer, Asansol Durgapur Development Authority

(21)	Chief Executive Officer, SiliguriJalpaiguri Development Authority
(22)	Chief Executive Officer, Haldia Development Authority
(23)	Additional District Magistrate/DLLRO/AEOZP
(24)	OSD to Chief Secretary
(25)	Principal Director, SIPARD Kalyani

**PART-C**

**Posts under the Central Government when held by member of the Service.**

**TABLE**

Name of Post	Scale of Pay	Central (Deputation on Tenure) Allowance
(1)	(2)	(3)
Cabinet Secretary	Level 18 in the Pay Matrix	----
Secretary to the Government of India/Special Secretary to the Government of India	Level 17 in the Pay Matrix	---
Additional Secretary to the Government of India	Level 15 in the Pay Matrix	---
Joint Secretary to the Government of India	Level 14 in the Pay Matrix	---
Director to the Government of India	Level 13 in the Pay Matrix	Ten percent of the basic pay subject to the maximum of rupees four thousand per mensem.*
Deputy Secretary to the Government of India	Level 13 in the Pay Matrix Or Level 12 in the Pay Matrix	Ten percent of the basic pay subject to the maximum of rupees four thousand per mensem.*
Under Secretary to the Government of India	Level 12 in the Pay Matrix Or Level 11 in the Pay Matrix	Ten percent of the basic pay subject to the maximum of rupees four thousand per mensem.*

\*Till a final decision on CDTA is taken by the Committee constituted for the said purpose, CDTA will continue to be paid at existing rates in existing pay structure, as if the pay had not been revised w.e.f 1<sup>st</sup> day of January, 2016.

**SCHEDULE - III**  
**Pay Matrix (w.e.f 01.01.2016)**

Pay Band	15600-39100			37400-67000	37400-67000	67000-79000	80000	90000
	5400	6600 (STS)	7600 (JAG)	8700 (Selection Grade)	10000	-	-	-
Level in Pay Matrix	10	11	12	13	14	15	17	18
1	56100	67700	78800	118500	144200	182200	225000	250000
2	57800	69700	81200	122100	148500	187700		
3	59500	71800	83600	125800	153000	193300		
4	61300	74000	86100	129600	157600	199100		
5	63100	76200	88700	133500	162300	205100		
6	65000	78500	91400	137500	167200	211300		
7	67000	80900	96900	141600	172200	217600		
8	69000	83300	99800	145800	177400	224100		
9	71100	85800	102800	150200	182700			
10	73200	88400	105900	154700	188200			
11	75400	91100	109100	159300	193800			
12	77700	93800	112400	164100	199600			
13	80000	96600	115800	169000	205600			
14	82400	99500	119300	174100	211800			
15	84900	102500	122900	179300	218200			
16	87400	105600	126600	184700				
17	90000	1108800	130400	190200				
18	92700	112100	134300	195900				
19	95500	115500	138300	201800				
20	98400	119000	142400	207900				
21	101400	122600	146700	214100				
22	104400	126300	151100					
23	107500	130100	155600					
24	110700	134000	160300					
25	114000	138000	165100					
26	117400	142100	170100					
27	120900	146400	175200					
28	124500	150800	180500					
29	128200	155300	185900					
30	132000	160000	191500					

31	136000	164800	203100					
32	140100	169700	209200					
33	144300	174800						
34	148600	180000						
35	153100	185400						
36	157700	191000						
37	162400	196700						
38	167300	202600						
39	172300	208700						
40	177500							

**FORM OF OPTION**

[See rule 6]

\*1 I, \_\_\_\_\_ hereby elect the revised pay structure with effect from 1<sup>st</sup> January, 2016.

\*2. I \_\_\_\_\_ hereby elect to continue on Pay Band and Grade Pay on my substantive/officiating post mentioned below unit.

\* the date of my next increment/the date of my subsequent increment raising my pay to promotion/upgradation to the post of \_\_\_\_\_

Existing Pay Band and Grade Pay \_\_\_\_\_

Signature \_\_\_\_\_

Name \_\_\_\_\_

Designation \_\_\_\_\_

Office in which employed \_\_\_\_\_

\* To be scored out, if not applicable.

**UNDERTAKING**

I hereby undertake that in the event of my pay having been fixed in a manner contrary to the provisions contained in these Rules, as detect subsequently, any excess payment so made shall be refunded by me to the Government either by adjustment against future payments due to me or otherwise.

Signature \_\_\_\_\_

Name \_\_\_\_\_

Designation \_\_\_\_\_

Date:

Place:

**Proforma - A****PROFORMA REGARDING FIXATION OF PAY OF STATE CIVIL SERVICE OFFICERS APPOINTED TO OFFICIATE IN INDIAN ADMINISTRATIVE SERVICE CADRE POSTS OR APPOINTED TO INDIAN ADMINISTRATIVE SERVICE**

1. Name of the officer :
2. Date of appointment to Indian Administrative Service/appointment to officiate in a Cadre post :
3. Designation of the post held immediately prior to such appointment in Indian Administrative Service :
4. Pay scale and pay drawn in the State Civil Service on the date of appointment to Indian Administrative Service or to officiate in a cadre post.
5. Was the officer substantive or officiating in the post mentioned in serial number 3 :
6. If officiating, for less than three years, what was the substantive post :
7. Pay and pay scale of the substantive post or of the post in which he was officiating for a period of three years or more, continuously and after following the prescribed procedure :
8. Details of all the posts held by the officer before his appointment in the Service, pay scales and pay drawn in these posts :
9. Were the pay scales referred to in serial number 4 and 7 in force from 1.1.2016 :
10. If so, what was the Dearness Allowance admissible with reference to
  - (a) Substantive post :
  - (b) Officiating post :
 (at the rate of Dearness Allowance in force on 1.1.2016 and not with reference to the Dearness Allowance rates in force on the date of appointment to Indian Administrative Service/appointment to officiate in Indian Administrative Service).
11. If the answer to serial number 9 is 'NO', when was the pay scale revised for the first time after 1.1.2016 and what were the pre-revised scale for the post referred to in serial number 7.
12. What was the quantum of Dearness Allowance/Dearness Pay/Interim relief sanctioned after 1.1.2016 and merged in the scale for the post referred to in serial number 7.
13. Number of completed years of service in Class I or Group 'A' of State Civil Service.
14. Proposal of the State Government for fixation of pay and basis thereof.

\*\*\*\*\*

**Proforma 'B'****PROFORMA FOR FIXATION OF PAY OF NON-STATE CIVIL SERVICE OFFICERS APPOINTED TO INDIAN ADMINISTRATIVE SERVICE .**

1. Name of officer :
2. Date of appointment to the Service :
3. Designation of the post held immediately prior to appointment to Service :
4. Pay and pay scale of the post referred to in serial number 3 :
5. Whether the pay was substantive or officiating :
6. If officiating for less than 3 years, what was the substantive pay :
7. Designation and the pay scale of the post in which the officer was substantive :
8. Details of the all the posts held by the officer before his appointment in the Service, pay scale and pay drawn in these posts :
9. State whether the pay scales of the substantive post and the post in which the officer was officiating for three years or more were in force from 1.1.2016 :

10. If the answer to serial number 9 above is yes, what is the Dearness Allowance admissible to the officer at the rates in force on 1.1.2016 in his -
- (a) Substantive post :
- (b) Officiating post :
11. If the answer to serial number 9 is "no" what were the pre-revised pay scales of the posts in which the officer was -
- (a) Substantive :
- (b) Officiating :
12. What is the quantum of Dearness Allowance merged in the revised pay scales of
- (a) Substantive post :
- (b) Officiating post :
13. No. of completed years service in a gazetted post in the non-State Civil Service after attaining the age of twenty-five years :
14. Proposal of State Government for fixation of pay and basis therefor :

EXPLANATORY MEMORANDUM

The Central Government has decided to implement the recommendations made by the Sixth Central Pay Commission with the modification approved by the Seventh Central Pay Commission with modification approved by the Government as contained in Government of India Resolution No. 1-2/2016-IC dated the 25<sup>th</sup> July, 2016 relating to revision of pay scales in respect of the All India Services with effect from 1<sup>st</sup> January, 2016. With a view to implement those recommendations, the Indian Administrative Service (Pay) Rules, 2007 are being amended accordingly with effect from 1<sup>st</sup> January, 2016.

It is certified that no member of the Indian Administrative Service is likely to be adversely affected by giving retrospective effect to these rules.

[F. No.14021/1/2016-AIS-II]

KAVITHA V. PADMANABHAN, Dy. Secy.

**व्याख्यात्मक ज्ञापन:-**

केंद्र सरकार ने भारतीय प्रशासनिक सेवा (वेतन) नियमावली 2016 के नियम 5 के उप-नियम 9 में संशोधन करने का निर्णय लिया है जो भा.प्र.से के अधिकारियों के उनके एक ग्रेड से दूसरे में पदोन्नति पर वेतन नियतन का उपबंध करता है। तदनुसार भारतीय प्रशासनिक सेवा (वेतन) नियमावली 2016 को 1 जनवरी, 2016 से संशोधित किया जा रहा है।

यह प्रमाणित किया जाता है कि भारतीय प्रशासनिक सेवा का कोई सदस्य इन नियमों के भूतलक्षी प्रभाव से प्रतिकूल रूप में प्रभावित नहीं होने जा रहा है।

**टिप्पणी:** प्रधान नियमावली को दिनांक 8 सितम्बर, 2016 की अधिसूचना संख्या सा. का. नि. 870(अ) के माध्यम से प्रकाशित किया गया था और तत्पश्चात् दिनांक 12 जून, 2017 के अधिसूचना संख्या सा. का. नि. 575(अ) के माध्यम से संशोधित किया गया था।

**MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(Department of Personnel and Training)**

**NOTIFICATION**

New Delhi, the 30th August, 2018

**G.S.R. 824(E).**—In exercise of the powers conferred by sub-sections (1) and (1A) of section 3 of the All India Services Act, 1951 (61 of 1951), the Central Government hereby makes the following rules further to amend the Indian Administrative Service (Pay) Rules, 2016, namely:—

1. (1) These rules may be called the Indian Administrative Service (Pay) Amendment Rules, 2018.
- (2) They shall be deemed to have come into force on the 1st day of January, 2016.
2. In the Indian Administrative Service (Pay) Rules, 2016, in rule 5, for sub-rule (9), the following sub-rule shall be substituted, namely:—

“(9) On promotion from one grade to another in the Service, a member of the Service shall have an option to get his pay fixed in the Level of the higher post either from the date of his promotion or from the date on which he subsequently earns an increment in the lower scale in the manner provided in the relevant sub-rule above; in the latter case, on the date of promotion, a member of Service shall be placed at the next higher cell in the Level to which he or she is promoted with further re-fixation to be done in the manner provided in relevant sub-rule above with effect from the 1<sup>st</sup> day of January, or 1<sup>st</sup> day of July, the date of accrual of next increment in the lower scale.”

[F. No. 11030/3/2017-AIS-II]

KHUSHBOO GOEL CHOWDHARY, Dy. Secy

**Explanatory Memorandum: -**

The Central Government has decided to amend sub-rule 9 of rule 5 of the Indian Administrative Service (Pay) Rules, 2016 which provides for the fixation of pay of IAS officers on their promotion from one grade to another. The Indian Administrative Service (Pay) Rules, 2016 are being amended accordingly with effect from the 1<sup>st</sup> January, 2016.

It is certified that no member of the Indian Administrative Service is likely to be adversely affected by giving retrospective effect to these rules.

**Note:** The principal rules were published vide notification number G.S.R. 870(E), dated the 8<sup>th</sup> September, 2016 and were subsequently amended vide notification number G.S.R. 575(E), dated the 12<sup>th</sup> June, 2017.

टिप्पण : मूल नियम, भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (i) में, अधिसूचना संख्या सा.का.नि. 870(अ), तारीख 8 सितंबर, 2016 द्वारा प्रकाशित किए गए थे और उसमें अंतिम संशोधन अधिसूचना संख्या सा.का.नि. 824(अ), तारीख 30 अगस्त, 2018 द्वारा किया गया था।

**MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS**

**(Department of Personnel and Training)**

**NOTIFICATION**

New Delhi, the 30th December, 2021

**G.S.R. 914(E).**—In exercise of the powers conferred by sub-section (1) of section 3 of the All India Services Act, 1951 (61 of 1951), the Central Government, after consultation with the Governments of States concerned, hereby makes the following rules further to amend the Indian Administrative Service (Pay) Rules, 2016, namely: —

1. (1) These rules may be called the Indian Administrative Service (Pay), Amendment, Rules, 2021.  
(2) They shall come into force on the date of their publication in the Official Gazette.
2. In the Indian Administrative Service (Pay) Rules, 2016, in rule 3, in sub-rule (1), after **Note 3** and before the Explanation 1, the following Note shall be inserted, namely:-

“**Note 4.**- A member of the service shall file Immovable Property Return (IPR) for the previous year within the time frame specified for the purpose, i.e. 31<sup>st</sup> January, for being considered for appointment in the next level of pay in the pay matrix:

Provided that a member of service, who has not filed the IPR for any of the year prior to coming into force of the Indian Administrative Service (Pay), Amendment, Rules, 2021, shall file the same within such period, as may be laid down by the Central Government in this behalf, for being considered for appointment in the next level of pay in the pay matrix.”

[F. No. 11030/06/2021-AIS-II (A)]

MANMEET KAUR, Dy. Secy.

**Note :** The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) vide notification number G.S.R. 870(E), dated the 8<sup>th</sup> September, 2016 and last amended vide notification number G.S.R. 824(E), dated the 30<sup>th</sup> August, 2018.

**MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS****(Department of Personnel and Training )****NOTIFICATION**

New Delhi, the 31st December, 2025

**G.S.R. 957(E).**—In exercise of the powers conferred by sub-section (1) of Section 3 of the All India Services Act, 1951 (61 of 1951), the Central Government, in consultation with the Government of Uttar Pradesh hereby makes the following rules further to amend the Indian Administrative Service (Pay) Rules, 2016, namely: —

1. (1) These rules may be called the Indian Administrative Service (Pay) Eighth Amendment Rules, 2025.
- (2) They shall come into force on the date of their publication in the official Gazette.
2. In the Indian Administrative Service (Pay) Rules, 2016, in Schedule II,—
  - (a) in Part A relating to Posts carrying pay above the Senior Scale of pay of the Indian Administrative Service under the State Governments, in the table, for the entry “Uttar Pradesh” occurring in the first column and corresponding entries in the second column, the following shall be substituted namely:—

**“Uttar Pradesh**

Chief Secretary	Level 17 in Pay matrix
Chairman, Board of Revenue & Adviser, Land Reforms	Level 17 in Pay matrix
Chairman, Administrative Tribunal and Chairman, Vigilance Commission	Level 17 in Pay matrix
Member, Board of Revenue	Level 17 in Pay matrix
Director General, Training	Level 17 in Pay matrix
Agriculture Production Commissioner	Level 17 in Pay matrix
Industrial Development Commissioner	Level 17 in Pay matrix
Divisional Commissioner (Agra, Varanasi, Meerut, Lucknow, Prayagraj, Kanpur)	Level 15 in Pay matrix
Principal Secretary to the Government	Level 15 in Pay matrix
Resident Commissioner, New Delhi	Level 15 in Pay matrix
Principal Secretary to Governor	Level 15 in Pay matrix
Principal Secretary to Chief Minister	Level 15 in Pay matrix
Director General State Institute of Rural Development	Level 15 in Pay matrix
Social Welfare Commissioner	Level 15 in Pay matrix
Chairman, Uttar Pradesh Power Corporation Limited, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited and Uttar Pradesh Power Transmission Corporation Limited	Level 15 in Pay matrix
Chief Electoral Officer	Level 14 in Pay matrix
Divisional Commissioners	Level 14 in Pay matrix
Secretary to Government	Level 14 in Pay matrix
Secretary to Chief Minister	Level 14 in Pay matrix
Food and Drugs Administration Commissioner	Level 14 in Pay matrix
Commissioner, State Tax	Level 14 in Pay matrix
Commissioner of Rural Development	Level 14 in Pay matrix
Transport Commissioner	Level 14 in Pay matrix
Housing Commissioner	Level 14 in Pay matrix
Dairy Development Commissioner	Level 14 in Pay matrix
Commissioner and Registrar, Cooperative	Level 14 in Pay matrix
Director, Administrative Training Institute	Level 14 in Pay matrix
Commissioner & Director, Industries	Level 14 in Pay matrix
Excise Commissioner	Level 14 in Pay matrix
Director, Handlooms and Textiles	Level 14 in Pay matrix
Cane Commissioner	Level 14 in Pay matrix
Commissioner and Secretary, Board of Revenue	Level 14 in Pay matrix

Director General, Prisons	Level 14 in Pay matrix
Director General, Tourisms	Level 14 in Pay matrix
Chief Executive Officer, Noida	Level 14 in Pay matrix
Chief Executive Officer, Greater Noida	Level 14 in Pay matrix
Labour Commissioner	Level 14 in Pay matrix
Chairman Administrative Tribunal II	Level 14 in Pay matrix
Member (Judicial) Board of Revenue	Level 14 in Pay matrix
Commissioner, Food	Level 14 in Pay matrix
Inspector General of Registration and Stamps	Level 14 in Pay matrix
Commissioner for Consolidation	Level 14 in Pay matrix
Principal Staff Officer to Chief Secretary	Level 14 in Pay matrix
Director, Culture	Level 14 in Pay matrix
Director, National Health Mission, Uttar Pradesh	Level 14 in Pay matrix
Secretary, Uttar Pradesh Information Commission	Level 14 in Pay matrix
Director General, School Education (DGSE)	Level 14 in Pay matrix
Relief Commissioner	Level 14 in Pay matrix
Director, Information	Level 14 in Pay matrix
Director, State Agricultural Produce Markets Board, Uttar Pradesh	Level 14 in Pay matrix
Vice-Chairman (Lucknow Development Authority, Ghaziabad Development Authority)	Level 14 in Pay matrix
Chief Executive Officer, Uttar Pradesh State Industrial Development Authority (UPSIDA)	Level 14 in Pay matrix
Chief Executive Officer, Yamuna Expressway Industrial Development Authority	Level 14 in Pay matrix
Chief Executive Officer, Bundelkhand Industrial Development Authority	Level 14 in Pay matrix
Managing Director, Uttar Pradesh Rajya Vidyut Utpadan Nigam Limited	Level 14 in Pay matrix
Managing Director, Uttar Pradesh Power Transmission Corporation Limited	Level 14 in Pay matrix”

(b) in Part B relating to Posts carrying pay in the Senior Scale of the Indian Administrative Service under the State Governments including posts carrying Special Allowance in addition to pay, in the table for the entries occurring under Uttar Pradesh the following shall be substituted,—

“District Magistrates
Joint Development Commissioner/CDO/Additional/Joint Project Administrator, Area Development
Special Secretary to Government
Additional Labour Commissioner and Director, Employees State Insurance Scheme Labour Medical Services
Additional Commissioner and Additional Registrar, Cooperative
Additional Commissioner, Rural Development
Additional Commissioner, State Tax
Director, Panchayats
Director, Employment
Director, Social Welfare
Secretary, Public Service Commission
Director, Local Bodies
Regional Food Controller
Director (Administration), Medical Health and Family Welfare
Additional Commissioner and Additional Secretary, Board of Revenue
Director, Bureau of Public Enterprises and Joint/Special Secretary to Government
Director (Administration), SGPGI
Additional Director, Administrative Training Institute
Additional Resident Commissioner
Additional Mission Director, National Health Mission, UP

State Mission Director/Additional Chief Executive Officer, Uttar Pradesh Rural Livelihood Mission
Director, Child Development and Nutrition and Director, State Nutrition Mission, U.P.
Additional Cane Commissioner (Administration)
Chief Executive Officer, Uttar Pradesh Rural Road Development Agency
Director, Uttar Pradesh New & Renewable Energy Development Agency and Managing Director, U.P. Renewable and E.V. Infrastructure Limited
Director, Swachh Bharat Mission (Gramin), Uttar Pradesh
Director, Women Welfare, Uttar Pradesh
Secretary, Uttar Pradesh Subordinate Services Selection Commission
Additional Commissioner, Excise (Administration/Task Force)
Secretary, Uttar Pradesh Real Estate Regulatory Authority (RERA)
Additional Commissioner (Administration), Transport
Municipal Commissioner (Varanasi, Lucknow, Kanpur Nagar)
Mission Director, Skill Development Mission
Managing Director, Purvanchal Vidyut Vitaran Nigam Limited
Managing Director, Pachimanchal Vidyut Vitaran Nigam Limited
Managing Director, Dakshinanchal Vidyut Vitaran Nigam Limited
Managing Director, Madhyanchal Vidyut Vitaran Nigam Limited
Managing Director, KESCO”

[F. No. 11031/06/2025- AIS-II (B)]

KAVITA CHAUHAN, Under Secy.

**Note:** The principal rules were published in the Gazette of India, Extraordinary, vide number G.S.R. 870(E) dated the 08th September, 2016 and subsequently amended by the following GSR No. and date:-

S. No.	GSR No.	Date	S. No.	GSR No.	Date
1.	1062 (E)	10.11.2016	19.	182(E)	09.03.2022
2.	1178 (E)	27.12.2016	20.	441(E)	10.06.2022
3.	1194 (E)	30.12.2016	21.	619(E)	05.08.2022
4.	575 (E)	12.06.2017	22.	712(E)	20.09.2022
5.	1382 (E)	10.11.2017	23.	758(E)	30.09.2022
6.	1429 (E)	17.11.2017	24.	930(E)	30.12.2022
7.	1585 (E)	22.12.2017	25.	98(E)	14.02.2023
8.	566 (E)	15.06.2018	26.	879(E)	06.12.2023
9.	819 (E)	28.08.2018	27.	368 (E)	04.07.2024
10.	1124 (E)	16.11.2018	28.	445(E)	23.07.2024
11.	1222 (E)	19.12.2018	29.	7(E)	03.01.2025
12.	218 (E)	13.03.2019	30.	79 (E)	27.01.2025
13.	766 (E)	09.10.2019	31.	117(E)	04.02.2025
14.	813(E)	30.12.2020	32.	245(E)	21.04.2025
15.	51(E)	28.01.2021	33.	445(E)	03.07.2025
16.	108(E)	09.02.2021	34.	460(E)	10.07.2025
17.	465(E)	01.07.2021	35.	636(E)	15.09.2025
18.	928(E)	31.12.2021			